

BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE,
KOLKATAIn
ORIGINAL APPLICATION NO.78/2024/EZ

IN THE MATTER OF:

Abhrajit Roy Chowdhury

...ORIGINAL APPLICANT

-VERSUS-

The State of West Bengal &Ors.

.....RESPONDENTS

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4.	A copy of the order dated 13 th December, 2019 passed by the Hon'ble High Court at Calcutta. Restraining the EKWMA from giving effect to the order dated 13.11.2019, without the leave of the Hon'ble Court is enclosed hereto and marked with the letter- "C"	18 - 26
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Ranit Ray

Place: Kolkata

Date: 29th August, 2024.

Mr. Ranit Ray

C/o. Fox & Mandal, Advocates,
12, Old Post Office Street,
Kolkata - 700 001.

Email-ranit.ray@foxandmandal.co.in

Tel.No. (033) 22484843

29 AUG 2024



BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE,
KOLKATA
ORIGINAL APPLICATION NO.78/2024/EZ

For KARUKRIT ADVERTISING PRIVATE LIMITED

Trishana Kramik Saha.

DIRECTOR

IN THE MATTER OF :

An application for addition of party and/or for intervention of the applicant.

AND

IN THE MATTER OF :

Abhrajit Roy Chowdhury, son of Late Kamal Roy Chowdhury, resident of East View Apartment, 897, Pashupati Bhattacharya Road, Kolkata - 700 034.

...ORIGINAL APPLICANT

-VERSUS-

1. The State of West Bengal, service through the Chief Secretary, Government of West Bengal having office at NABANNA (13th Floor), 325, Sarat Chatterjee Road, Shibpur, Howrah- 711102, Email :cs-westbengal@nic.in.

2. Ministry of Environment Forest, Forest and Climate Change, Government of India service through its Secretary having office at Paryabaran Bhawan, Jorbagh Road, New Delhi, PIN - 110003, E-mail :secy-moef@nic.in.

3. Department of Environment, Government through its Principal Secretary, having office at Pranisampad Bhawan, Block (5th Floor), LB - II, Salt



Lake, Sector - III, Bidhannagar,
Kolkata - 700 106, E-mail : psecy.env-wb@gov.in.

4. West Bengal Pollution Control Board
through its Member Secretary having
office at Paribesh Bhawan, 10A, Block
- L.A., Sector - III, Salt Lake City,
Kolkata - 700106, E-mail : ms.wbpcb-wb@bangla.gov.in.

5. The East Kolkata Wetlands
Management Authority, service through
its Chief Technical Officer, having office
at Pranisampad Bhawan, 5th Floor, LB
- 2, Sector - III, Salt Lake, Kolkata -
700106, E-mail
:ctoekwma@gmail.com,.

6. The District Magistrate, South 24
Parganas, having office at New
Treasury Building (8th and 9th Floor),
Alipore, Kolkata - 700027, E-mail : dm-ali@nic.in.

7. West Bengal State Electricity
Distribution Company Limited Service
through its Chairman & Managing
Director, having office at Bidyut
Bhavan, Block - DJ, Sector - II,
Bidhannagar, West Bengal - 700 091,
E-mail :
cmd@wbstedcl.in/wbstedclhpc@gmail.com.



8. The Kolkata Municipal Corporation, service through the Municipal Commissioner, having office at 5, S.N. Banerjee Road, Kolkata - 700013, E-mail - mc@kmcgov.in.

9. The Commissioner of Police, Kolkata Police, 18, Lalbazar Street, Kolkata - 700001, email :cp@kolkatapolice.gov.in.

10. The Officer - in - Charge, Pragati Maidan, 100, JBS Haldane Avenue, Mirania Garden 2, Dhapa, Kolkata - 700105, Email :ps.pragatimdn@kolkatapolice.gov.in

11. Karukrit Advertising Private Ltd., a company registered under the Companies Act, 1956 having its registered office at 13A, Madan Mohan Tala Street, Kolkata - 700 005

...RESPONDENTS

COUNTER - AFFIDAVIT ON BEHALF OF THE RESPONDENT NO.11.

I, Krishna Kanta Saha, son of Late Hemanta Kumar Saha, aged about 67 years, by occupation business and having office at 13A, Madan Mohan Tala Street, Kolkata - 700 005, do hereby solemnly, affirm and say as follows: -

1. I am the Director of the respondent no.11 hereinabove. I am well acquainted with the facts and circumstances of the case and also duly authorized and competent to sign and affirm this affidavit on behalf of the respondent no.11 and accordingly, I depose to the same.

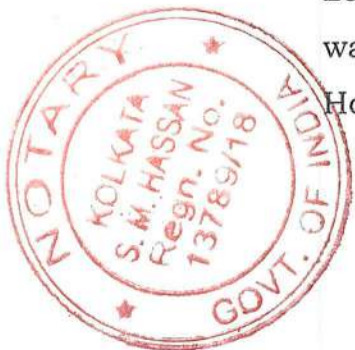


2. I have gone through a copy of the Original Application affirmed by Abhrajit Roy Chowdhury on 21st March, 2024 (hereinafter referred to as "the said application") along with a copy of a supplementary affidavit affirmed on 1st May, 2024 and I have understood the scope, contents and purport and meaning thereof.
3. I have been advised to traverse only those contentions in the said application and the supplementary affidavit which are necessary for proper disposal of the case. Save and except what are matters of records or may appear therefrom and barring what have been specifically admitted hereunder, the rest of the contention in the said application and the supplementary affidavit will be deemed to be denied, as if those have been traversed and dealt with in seriatim.
4. Before dealing with the contention in the said application paragraph - wise, I say and submit that the original application is liable to be dismissed on the ground of non-joinder of necessary and proper parties. The original applicant has not arrayed the Outdoor Advertising Association as a party in the present proceeding. The said Association is the biggest association of the advertising agencies and is registered under the West Bengal Societies Registration Act, 1961. It espouses the cause of its members who are advertising agencies of which the respondent no.11 is also a member. The said association ought to have been made a party in the present proceeding.

Further the Metropolitan Cooperative Housing Society which jointly possess and mutated and allotted a portion of the concerned plot no.87 with the East Kolkata Wetlands is also required to be heard by this Learned Tribunal before any final order is passed in the present original application.

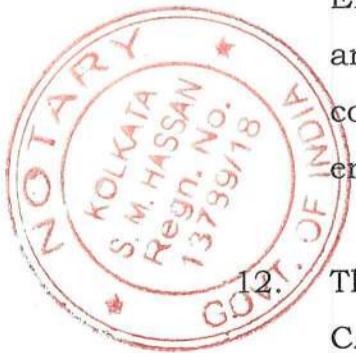


5. I further state that from the contentions made by the Kolkata Municipal Corporation in their report dated 22.07.2024, it appears that the area which is claimed to be protected is not adequately earmarked and as such the Municipal Authorities have failed to take proper steps. In such view of the situation, the present original application is premature. Any order passed in the instant original application by this Learned Tribunal shall be rendered futile, without identification of the protected area.
6. I say and submit that the original application is liable to be dismissed on the ground of suppression of material facts.
7. The answering respondent is a company registered under the Companies Act, 1956 and has been carrying on business since 1932 and is one of the pioneers in the field of advertisement through hoarding.
8. The answering respondent along with Outdoor Advertising Association moved a writ petition before the Hon'ble High Court at Calcutta bearing W.P. No. 702 of 2007, being aggrieved by a notice dated 24th May, 2007 and order dated 1st June, 2007 issued by the Chief Technical Officer, East Kolkata Wetlands Management Authorities, Department of Environment, Government of West Bengal, regarding removal of hoardings in EKW Area. The said writ petition was later renumbered as W.P. No. 16383 (W) of 2019. The answering respondent craves leave of this Learned Tribunal to produce and rely upon a copy of the said writ petition at the time of hearing, if necessary.
9. The said writ petition was moved on 4th June, 2007 and both the impugned notice and order were stayed till 19th June, 2007 by His Lordship the Hon'ble Justice Dipankar Datta, as His Lordship then was. Further, by an order dated 18th January, 2008 passed by the Hon'ble Justice Jayanta Kumar Biswas, as His Lordship then was,



the said interim order staying the operation of the impugned notice and order was extended until further orders. Copies of the orders dated 4th June, 2007 and 18th January, 2008 are enclosed hereto and marked collectively with the letter- "A".

10. During the pendency of the said writ petition, a Show Cause Notice was issued under section 11(1) of the East Kolkata Wetlands (Conservation and Management) Act, 2006 dated 8th August, 2019 by the Chief Technical Officer, EKWMA, addressed to the Director of the respondent no.11 company, wherein the respondent no.11 was directed to appear for hearing on 21st August, 2019 at 11:30 a.m. before the Chief Technical Officer. The subject and substance of the said Show Cause Notice was regarding hoardings and/or structures of hoardings having been erected under the banner of the applicant on East Kolkata Wetlands which are governed under the East Kolkata Wetlands (Conservation and Management) Act, 2006.
11. The said hearing was later rescheduled and was ultimately held on 22nd August, 2019 and culminated in an order dated 13th November, 2019, issued by the Principal Secretary, Environment Department and the Member Secretary, EKWMA in connection with the said show cause notice dated 8th August, 2019, wherein the answering respondent was directed to demolish the hoardings and/or structures of hoardings within 30 days from the date of issue of the order and additionally to restore the subject land to its previous status, failing which action may be initiated as per the EKWCM Act, 2006 and/or the Environment (Protection) Act, 1986 and monetary penalty may also be imposed as environment compensation. A copy of the order dated 13th November, 2019 is enclosed hereto and marked with the letter- "B".



12. That the said order dated 13th November, 2019 was challenged in CAN 10751 of 2019 in connection to the aforementioned writ

petition. The Hon'ble High Court, Calcutta by an order dated 13.12.2019 has been pleased to continue the stay as originally granted on 4th June, 2007 and extended on 18th January, 2008. The Hon'ble Court has been further pleased to restrain the EKWMA from giving effect to the order dated 13.11.2019, without the leave of the Hon'ble Court. A copy of the said order dated 13th December, 2019 is enclosed hereto and marked with the letter- "C". The answering respondent craves leave of this Learned Tribunal to produce and rely upon a copy of the said application at the time of hearing, if necessary.

13. That the writ petition is still pending before the Hon'ble High Court at Calcutta and the interim orders are subsisting.
14. The answering respondent upon gathering knowledge of the order dated 2nd May, 2024 passed in the instant Original Application by this Learned Tribunal by a letter dated 14.05.2024 brought the aforementioned facts to the notice of the Nodal Officer of the Committee formed by this Learned Tribunal. A copy of the letter dated 14.05.2024 is annexed hereto and marked with the letter - "D".
15. The answering respondent being one of the pioneers in the field of advertisement through hoarding, its business is likely to be affected, and prejudiced, by any order that might be passed by this Learned Tribunal in the instant Original Application. Moreover, one of the plot of land which are involved in the present original application, that is Plot No.87 is partly mutated and allotted in favour of the Metropolitan Cooperative Housing Society Limited, wherein the answering respondent is operating its activities. Therefore, any order passed by this Learned Tribunal on plot no.87 shall affect the business of the answering respondents.



16. I now proceed to deal with the contentions in the said application paragraph-wise.
17. With reference to paragraph 1 and 2 of the said application, I deny and dispute the contentions therein, save and except what are matters of record.
18. The statement made in paragraph 3 of the said application are bold allegations which are not corroborated with sufficient documentary evidence; as such the same are denied except those which are borne out of records.
19. The statements made in paragraph 4 of the said application are matters of records, I deny and dispute any allegations/submission made contrary thereto or inconsistent therewith.
20. The statement made in paragraph 5 of the said application are denied except those which are borne out of records. I state that the advertisement activities which are carried out by the answering respondent in the concerned area are all with the approval of the Kolkata Municipal Corporation and permissions granted accordingly for which licence fees and tax on advertisement were received by the Kolkata Municipal Corporation and for which appropriate receipt have been issued. Copies of such permissions granted and the receipts with regard to license fees and tax on advertisement issued by the Kolkata Municipal Corporation, Advertisement Department are annexed hereto and collectively marked with the letter - "E".

In fact, the said area was under the jurisdiction and assessment of the Municipal Authorities would appear from a letter dated 16th January, 1997 issued by the Ex. Engineer (Civil), Calcutta Municipal Corporation issued in connection to a to a letter dated 28th November, 1996 issued by the answering respondent. Copies of the letters dated 16th January, 1997 and the



28th November, 1996 are annexed hereto and marked with the letter-“F”.

21. The statements made in paragraph 6 of the said application are matters of records, I deny and dispute any allegations/submission made contrary thereto or inconsistent therewith.
22. The statement made in paragraphs 7 and 8 of the said application is denied except those which are borne out of record. In this regard I rely and reiterate the contentions made in the foregoing paragraphs of the instant affidavit. It is stated that the answering respondent has not carried out any illegal activity and has acted within the periphery of the permission and/or approval granted by the Municipal Authorities.
23. The statements made in paragraph 9 of the said application are matters of records, I deny and dispute any allegations/submission made contrary thereto or inconsistent therewith.
24. With reference to paragraph 10 of the said application I state that the petitioner does not have good grounds to succeed in the matter and the same is liable to be dismissed in limini.
25. I further submit that the instant original application is misconceived in as much as the answering respondent is concerned and the same is destitute of any merit whatsoever and the petitioner is not entitled to any relief as prayed for and accordingly, for the interest of justice this Hon'ble Court would be pleased to dismiss the said petition.
26. I now proceed to deal with the contentions in the supplementary affidavit affirmed on 1st May, 2024 by the original applicant, paragraph-wise.

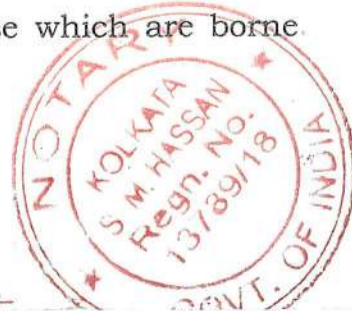


27. The statements made in paragraphs 1, 2, and 3 of the supplementary affidavit are matters of records, I deny and dispute any allegations/submission made contrary thereto or inconsistent therewith.

28. The statements made in paragraphs 4, 5, 6 and 7 of the supplementary affidavit are matters of records, I deny and dispute any allegations/submission made contrary thereto or inconsistent therewith. The plot of land as stated in the paragraphs under reply to be Plot No.87 is partly mutated and allotted in favour of the Metropolitan Cooperative Housing Society Limited, wherein the answering respondent is operating its activities. It is admitted by the original applicant that the nature of plot of land being plot no.87 is substantially water body oriented area. Therefore, the total plot of land being plot no.87 is not a water body. Pictures from the early 1990's evidencing that this was not a water body are enclosed hereto and marked with the letter - "G". The fact how the said Housing Society became the owner of the part of plot no.87 is elaborated in a letter dated 29.05.1997 issued by the said Housing Society in favour of the Chief Valuer and Surveyor, Calcutta Municipal Corporation. A copy of the letter dated 29.05.1997 is annexed hereto and marked with the letter - "H".

The answering respondent has been using carrying out its business activities with the prior permission and/or approval of the municipal authorities. Moreover, the answering respondent is protected by the subsistence of the aforementioned interim order passed by the Hon'ble High Court at Calcutta, in as much as the business activities of the answering respondent is concerned. Further the Metropolitan Cooperative Housing Society Limited ought have been heard by the Committee formed by the Learned Tribunal as well as by this Learned Tribunal before any final order is passed in the present original application.

29. The statements made in paragraphs 8, 9, and 10 of the supplementary affidavit are denied except those which are borne out of record.





30. The statements made in paragraphs 1 to 24 and 26 to 29 of the foregoing affidavit are true to my knowledge and those made in paragraph 25 is my humble submission before this Hon'ble Court.

Prepared in my office

Ravil Ray
Advocate ✓

F/4062/2021 ✓

Trishora Tramba Saha
Deponent is known to me

Identified by me

Ravil Ray
Advocate ✓

F/4062/2021 ✓



SOLEMNLY AFFIRMED AND DECLARED
BEFORE ME ON IDENTIFICATION

S. M. Hassan
S. M. HASSAN
NOTARY

29 AUG 2024



ANNEXURE - 'A'

ORDER SHEET

IN THE HIGH COURT AT CALCUTTA
CONSTITUTIONAL WRIT JURISDICTION
ORIGINAL SIDE

T. No. 299 of 2007
W. P. No. of 2007

Outdoor Advertising Association & Ors.
Versus
East Kolkata Wetlands Management
Authorities & Ors.

BEFORE : The Hon'ble JUSTICE Dipankar Datta

Date: 04.06.2007

None appears on behalf of the respondent nos. 1 and 2 despite service.

The petitioners are aggrieved by the order dated 24th May, 2007 passed by the respondent no.2 conveying to the Secretary of the petitioner no.1 the decision taken at the highest level to remove all the hoardings in EKW area immediately without fail as well as the order dated 1st June, 2007 issuing notice for dismantling of hoardings.

Prima facie, the action taken by the respondent nos. 1 and 2 appears to be in violation of Section 4 of the East Kolkata Wetlands (Conservation and Management) Act, 2006 inasmuch as before making an order under Clause (C)



thereof, reasonable opportunity of being heard to the petitioners appears not to have been given.

In view thereof, the orders impugned referred to above shall remain stayed till 19th June, 2007 or until further orders whichever is earlier.

List this writ petition as 'Court Application' on 7th June, 2007 for further consideration.

The petitioners shall inform the respondent nos. 1 and 2 the next date of hearing and further that in the event there is no representation from their side on that date, the Court may even proceed to dispose of the writ petition on that date.

All parties are to act on a xeroxed signed copy of this Order on the usual undertaking.

[Signature]
5/6/07

[Signature]
05/6/07
Assistant Registrar
High Court O.S., Calcutta

[Signature] Sd/- Dipankar Saha - J.

AKGoswami



- 121 -

WP No. 702 of 2007
 IN THE HIGH COURT AT CALCUTTA
 Constitutional Writ Jurisdiction
 ORIGINAL SIDE

OUTDOOR ADVERTISING ASSOCIATION & ORS.

Petitioners

Versus

EAST KOLKATA WETLANDS MANAGEMENT AUTHORITIES & ORS. Respondents.

BEFORE:

The Hon'ble JUSTICE JAYANTA KUMAR BISWAS

Date : 18th January, 2008.

The Court :- Counsel for the state prays for extension of time to file opposition. Such prayer is not opposed. Counsel for the petitioners prays for extension of interim order already made in the case.

In view of the above-noted submissions, I make the following order. Interim order made in the case shall remain in force until further order. The respondents shall file their opposition within four weeks as prayed for; reply, if any, shall be filed within two weeks thereafter.

List the writ petition for final hearing after seven weeks.

Urgent certified xerox copy of this order shall be supplied to the parties, if applied for, within three days from the date of receipt of the file by the section concerned.

(JAYANTA KUMAR BISWAS, J.)

sksr.



ANNEXURE - 'B'

Department of Environment
East Kolkata Wetlands Management Authority
Pranisampad Bhavan, 5th Floor, LB-2, Sector-III, Salt Lake, Kolkata - 700 105

No. 318/CTO/EN/018/2006-07

Date: 13/11/2019

Order

East Kolkata Wetlands Management Authority (EKWMA) issued a Show Cause Notice for hearing vide no. 223/CTO/EN/018/2006-07 dt. 08.08.2019 and subsequent letter vide no. 236/CTO/EN/018/2006-07 dt. 16.08.2019 in the name of Karukrit Advertising Pvt Ltd under Section 4(1)(c) of the East-Kolkata Wetlands (Conservation and Management) Act, 2006 for their illegal hoardings and/or structures of hoarding being erected at Mouza Dhapa, II. no. 2 under P.S. Pragati Maidan, Dist. 24 Parganas (South). The hearing was held on 22.08.2019 at the office of the EKWMA.

On perusal of records available with the office of the EKWMA it is found that EKWMA directed the Secretary, Outdoor Advertising Association, by letter no. S(C.T.O.)/EN/826/07 dt. 24.05.2007 for removing the hoardings alongside the Eastern Metropolitan Bypass. In response to the said letter Karukrit Publicity Pvt Ltd sent the reply bearing no. KPPL/M/182/2007-08 dt. 25.05.2007 to the EKWMA by denying the charge of illegal hoardings.

Writ Petition vide WP No. 702 of 2007 in the matter of Outdoor Advertising Association & Others Vs. East Kolkata Wetlands Management Authorities & Others was filed before the Hon'ble High Court at Calcutta for the same issue. In its Order dt. 26.02.2015 the High Court observed that some respondents had offices outside the territorial jurisdiction of the Original Side of the Hon'ble High Court at Calcutta and directed conversion of the case into the Appellate Side.

The EKWMA has received several complaints against the illegal hoardings situated alongside EM Bypass. Accordingly, EKWMA issued the Show Cause Notice dt. 08.08.2019 and 16.08.2019 as mentioned supra.

In the aforesaid hearing the following persons were present for Karukrit Advertising Pvt Ltd:

- Shri Raj Kumar Basu, Advocate, Fox & Mandal (Advocates and Solicitors).
- Shri Victor Chatterjee, Advocate.

The Chief Technical Officer (CTO), EKWMA asked them why action should not be initiated against the company for perpetual violation of the EKW Act and the Wetlands (Conservation and Management) Rules, 2017. In reply, they have made the following submission before the CTO:

- A. The Writ Petition being WP No. 702 of 2007 is pending before the Hon'ble High Court at Calcutta.
- B. It has been stated that the subject hoardings are not situated on any wetland.
- C. It has been claimed that the hoardings have been erected in terms of guidelines of the government issued by the management for East Kolkata Wetlands. In this regard, they have sent a letter dt. 23.08.2019 with some documents prepared by Wetlands International South Asia for management plan for East Kolkata Wetlands.



- D. They have mentioned that the subject land belongs to Metropolitan Co-operative Housing Society Ltd and they have made an agreement with the said Housing Society for erecting their hoardings.
- E. They have claimed that no permanent structure has been erected by them.
- F. In addition to the above, during the hearing they have also said that they have already filed WP No. 16383(W) of 2019 in the High Court on this issue.

While considering the aforementioned submission of Karukrit Advertising Pvt Ltd and examining the same with the available official records, the following point-wise observation is as follows:

- a. While delivering Order dt. 26.02.2015 in the matter of WP No. 702 of 2007 the High Court observed that some respondents had offices outside the territorial jurisdiction of the Original Side of the Hon'ble High Court at Calcutta and directed conversion of the case into the Appellate Side.
- b. According to the field report submitted to this office, the hoardings and/or structures of hoarding adjoining EM Bypass (opposite to Metropolitan Housing) are situated within the East Kolkata Wetlands (EKW).
- c. No such guideline for hoardings within the EKW is in existence.
- d. It is an admitted fact by the company that the hoardings and/or structures of hoardings belong to Karukrit Advertising Pvt Ltd on the subject land irrespective of the land ownership. The act of erection of hoarding without prior approval of the EKWMA is an illegal activity, as per the EKW Act.
- e. The subject hoardings and/or structures of hoarding being erected at the subject land stay put there throughout the year, and these are there for years and these are not movable structures. So, these hoardings and/or structures of hoarding are construed as permanent in nature.
- f. With regard to WP No. 16383(W) of 2019 details of the instant writ petition are still not available with this office, no Order and/or interim Order has been communicated to this office in this regard.

Considering the above, the undersigned has come to the conclusion that there is no legal merit in the claim of Karukrit Advertising Pvt Ltd for the hoardings and/or structures of hoarding alongside EM Bypass (opposite to Metropolitan Housing) at Mouza Dhapa, JL no. 2, PS Pragati Maidan, Dist. 24 Parganas (South) as per the East Kolkata Wetlands (Conservation and Management) Act, 2006 and its amendments from time to time. Therefore, Karukrit Advertising Pvt Ltd is hereby directed under Section 4(1)(c) of the East Kolkata Wetlands (Conservation and Management) Act, 2006 to demolish the illegal hoardings and/or structures of hoarding within 30 days from the date of issue of this order. In addition, Karukrit Advertising Pvt Ltd has to restore the subject land to its previous status, failing which action may have to be initiated as per the East Kolkata Wetlands (Conservation and Management) Act, 2006 and/or the Environment (Protection) Act, 1986; and, monetary penalty may also be imposed as environmental compensation.

All concerned may be informed accordingly.

Sd/-
Principal Secretary
Environment Department
&
Member Secretary
East Kolkata Wetlands Management Authority

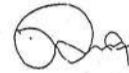


No. 318/CTO/EN/018/2006-07

Date: 13/11/2019

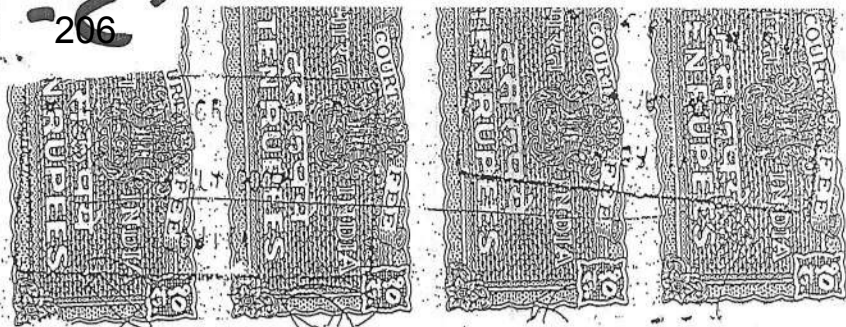
Copy forwarded for kind information and necessary action to:

1. P.S. to the Minister-in-Charge, Environment Department & Chairperson, EKWMA
2. Commissioner, KMC
3. District Magistrate, Dist. 24 Parganas (South)
4. Deputy Commissioner of Police, East Division, Kolkata Police
5. Officer-in-Charge, P.S. Pragati Maidan
6. BL&LRO, ATM at Kasba, Dist. 24 Parganas (South)
7. Karukrit Advertising Pvt Ltd
8. Guard File

 13.11.19

Senior Law Officer &
Ex-Officio Assistant Secretary
Department of Environment
Government of West Bengal





82

T/299/07

W.P. NO 702 OF 2007

- 18 -

IN THE HIGH COURT AT CALCUTTA
CONSTITUTIONAL WRIT JURISDICTION

ORIGINAL SIDE

u.p. 16383 u/19
20/8/19

IN THE MATTER OF :

An application under Article 226 of the
Constitution of India;

AND

IN THE MATTER OF :

Issuance of Writ/Writs and/or
Direction/Directions and/or Order/Orders;

AND

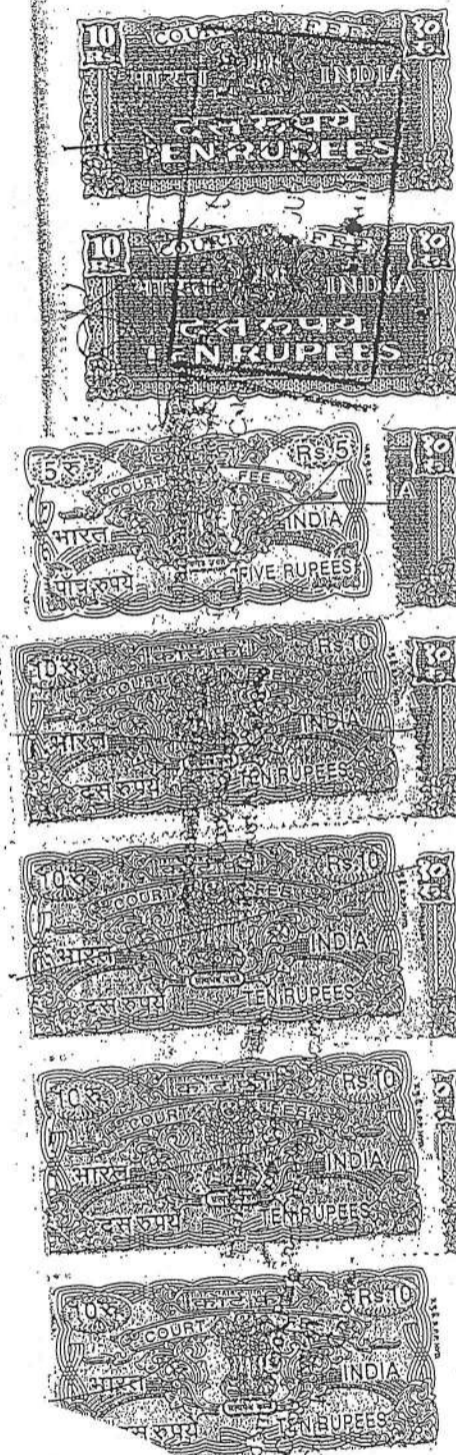
IN THE MATTER OF :

The East Kolkata Wetlands (Conservation
and Management) Act, 2006;

AND

IN THE MATTER OF :

The Kolkata Municipal Corporation Act,
1980;

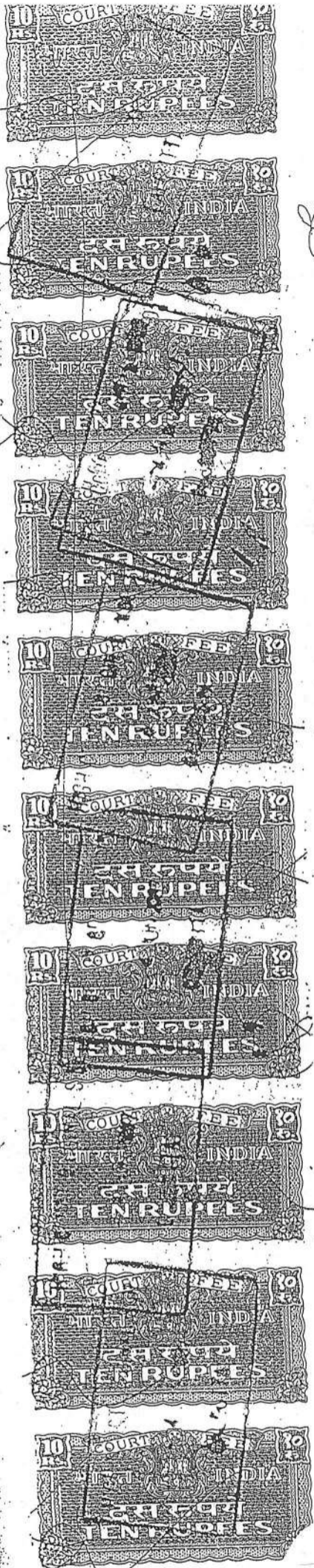


Mand
Front C

22
13-01-2020



- 189 -



82

AND

IN THE MATTER OF :

Notice No.S(CTO)/EN/826/07 dated 24th May, 2007 issued by the Chief Technical Officer, East Kolkata Wetlands Management Authority, Department of Environment, Government of West Bengal, Writers' Buildings, Kolkata - 700 001;

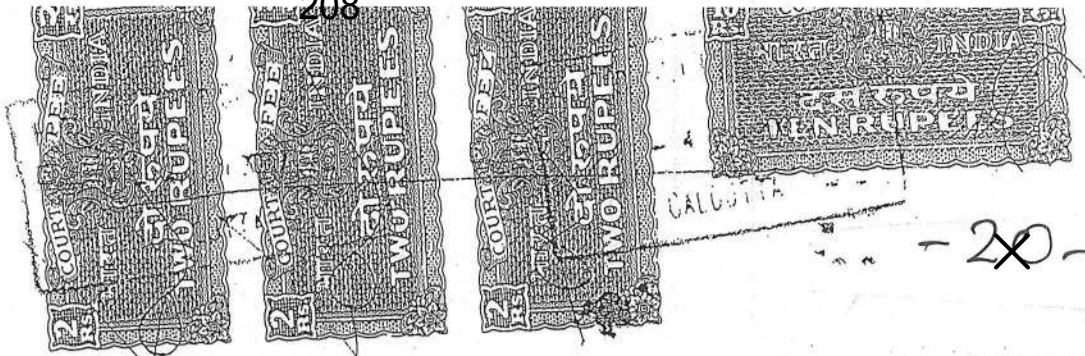
AND

IN THE MATTER OF :

1. Outdoor Advertising Association, a registered society having its registration No.S/12455/72-73 under the West Bengal Societies Registration Act, 1961 having its office at 73A, Ganesh Chandra Avenue, 2nd floor, Kolkata - 700 013 through its Secretary.
2. The Secretary, Outdoor Advertising Association, having office at 73A, Ganesh

22
13.01.2020





- 20 -

82

- 3 -

Chandra Avenue, 2nd floor, Kolkata -- 700

013.

- 3. Karukrit Publicity Private Ltd., a company registered under the Companies Act, 1956 having its registered office at 13A, Madan Mohan Tala Street, Kolkata – 700 005.

... PETITIONERS.

VERSUS

- 1. East Kolkata Wetlands Management Authorities, Department of Environment, Government of West Bengal, Writers' Buildings, Kolkata – 700 001.
- 2. Dr. Nitai Kundu, Chief Technical Officer, East Kolkata Wetlands Management Authority, Department of Environment, Government of West Bengal, Writers' Buildings, Kolkata- 700 001.
- 3. State of West Bengal, through the Principal Secretary, Department of Environment,

13-01-2020



X

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Government of West Bengal, Writers' Buildings, Kolkata- 700 001.

4. The Kolkata Municipal Corporation, a body corporate constituted under the Kolkata Municipal Corporation Act, 1980 having its office at 5, S.N. Banerjee Road, Kolkata - 700 013.
5. The District Magistrate, South 24-Parganas having office at 12, Biplabi Kanailal Bhattacharjee Sarani, 1st Floor, Aipore Police Court Compound, Kolkata-700 027.
6. Superintendent of Police, South 24-Parganas having office at 31A, Belvedere Road, Kolkata-700027.
7. Metropolitan Cooperative Housing Society Ltd., registration No.75/Cal of 1966 under the West Bengal Societies Registration Act, 1961 through its Secretary, having its office at Plot No.CZ 38, Sector B, Canal South Road, Kolkata - 700 105.

... RESPONDENTS.



13-01-2020

M. 10

- 22 -

Noting by Office or Advocate	Serial No.	Date	Office notes, reports, Orders or proceedings with signature
		25. 13.12.2019. Ct. No. 26. F.B.	<p style="text-align: center;">W.P. 16383 (W) of 2019 with CAN 10751 of 2019 with CAN 11098 of 2019</p> <p style="text-align: center;">Outdoor Advertising Association & Ors. -Vs.- East Kolkata Wetlands Management Authorities & Ors.</p> <p>Mr. Amalés Ray, Mr. Biswaroop Bhattacharya, Mr. Raj Kumar Basu, Mr. Victor Chatterjee, Mr. D. Sinha Ray For the Petitioners.</p> <p>Mr. Ankit Sureka For the Respondent No. 7.</p> <p>Mr. Alak Kumar Ghosh, Mr. Gopal Chandra Das For the KMC.</p> <p style="text-align: center;">Re: CAN 10751 of 2019 with <u>CAN 11098 of 2019.</u></p> <p>Party/Parties is/are represented in the order of their name/names as printed above in the cause title.</p> <p>Under consideration before this Court is W.P. 16383 (W) of 2019, a converted writ petition on the Appellate Side originally numbered as W.P. 702 of 2007 on the Original Side. By order of the Hon'ble Court dated</p> <p style="text-align: center;">k.</p>



M. 10

Noting by Office or Advccate	Serial No.	Date	Office notes, reports, Orders or proceedings with signature
			<p>26th of February, 2015 the conversion of W.P. 702 of 2007 to the Appellate Side from the Original Side was directed taking notice of the fact that some of the respondents have offices outside the territorial jurisdiction of the Original Side of the Hon'ble Court.</p> <p>Mr. Ray, Learned Counsel for the petitioners, points out that W.P. 702 of 2007 was filed being aggrieved by an order of 24th of May, 2007 issued by the East Kolkata Wetlands Management Authority (EKWMA) directing the petitioners, who represent an advertising company, to remove a hoarding adjoining the Eastern Metropolitan Bye-pass (for short EM Bye-pass).</p> <p>The order of removal dated 24th of May, 2007 was stayed by the Hon'ble Court by its order of 4th of June, 2007 and such stay was extended until further orders by order dated 18th of January, 2008.</p> <p>Mr. Ray argues that the stay of the demolition was ordered by the Hon'ble Court primarily on the ground that the EKWMA violated the principles of natural justice by not affording the petitioners an opportunity to show cause as provided by the EKWMA Act, 2006.</p> <p>It is further submitted that subsequently on the 8th of August, 2019, the Chief Technical Officer (CTO), EKWMA issued a show cause to the petitioners directing</p> <p style="text-align: center;">K.</p>



M. 10

Noting by Office or Advocate	Serial No.	Date	Office notes, reports, Orders or proceedings with signature
			<p>them to answer as to why the hoarding in issue shall not be removed.</p> <p>Although the petitioners answered the show cause by a reply dated 21st of August, 2019 and were also represented at the hearing through their authorised representatives, by way of a final order dated 13th of November, 2019, the <i>EKWMA</i> arrived at the conclusion that the subject hoarding is illegal and therefore to be removed within 30 (thirty) days from the date of issue of the final order dated 13th of November, 2019.</p> <p>The final order dated 13th of November, 2019 is now the subject matter of an <i>interim</i> application filed by the petitioners, being CAN 10751 of 2019, which is under consideration today before this Court.</p> <p>Mr. Ray submits that the subject hoarding has not been constructed within <i>EKWMA</i> land. On the contrary, the subject hoarding belongs to the land allotted to the Metropolitan Co-operative Housing Society Limited (for short the Co-operative).</p> <p>Such stand is supported by Mr. Sureka, Learned Counsel, who represents the Metropolitan Co-operative Housing Society Limited in Court today. It is submitted on behalf of the Co-operative that the hoarding is part of Plot no. 87 allotted, mutated and demarcated in favour of the Co-operative. It is further submitted that even the E</p>



M. 10

Noting by Office or Advocate	Serial No.	Date	Office notes, reports, Orders or proceedings with signature
			<p><i>M Bye-pass</i> runs through land belonging to the Co-operative, although such land has been ultimately acquired for the purpose of constructing the <i>E M Bye-pass</i>.</p> <p>Although notice is produced today by Learned Counsel on record for the petitioners of intimation of hearing of the application today, none represents the <i>EKWMA</i>.</p> <p>Having regard to the facts which remain undisputed at this stage, this Court is persuaded to continue the order of stay as originally granted by the Hon'ble Concurrent Bench on the 4th of June, 2007 and extended on 18th of January, 2008. This Court is persuaded to restrain the <i>EKWMA</i> from giving effect to its final order dated 13th of November, 2019 without taking the leave of the Hon'ble Court.</p> <p>Let notice of this order be issued to the non-appearing Learned Counsel for <i>EKWMA</i> and an Affidavit-of-Service be filed on the next date.</p> <p>This Court is informed that Affidavits to the main writ petition, i.e. W.P. 16383 (W) of 2019, have been exchanged between the parties.</p> <p>Let formal Affidavits to CAN 11098 of 2019 arising out of W.P. 16383 (W) of 2019 be also exchanged</p> <p style="text-align: center;">H.</p>



11. 10

Noting by Office Serial
or Advocate No.

Date

Office notes, reports, Orders or proceedings with signature

within a cumulative time period of 10 (ten) weeks from this date.

The issue of amendment of the writ petition as pleaded by the petitioner in CAN 10751 of 2019 shall be considered at the next stage.

Liberty to mention strictly upon notice to the other sides.

Subrata Talukdar, J
(Subrata Talukdar, J.)

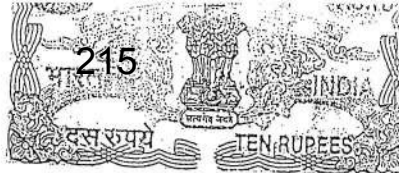
13.01.2020





KARUKRIT

ADVERTISING PRIVATE LTD.



PHONE : 2554-1512
2554-3633
FAX : 2554-1802
E-MAIL : karukrit1932@karukrit.com
VISIT AT : www.karukrit.com

REGD. OFFICE : 13A, MADANMOHANTALA STREET, KOLKATA - 700 005

ANNEXURE - 'D'

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Ref No. : KAPL/PM/060/2024-2025

Date : 14.05.2024

15/05/24

The District Magistrate, South 24 Parganas,
Nodal Body,
New Treasury Building,
(8th Floor and 9th Floor),
Alipore,
Kolkata-700027.

RECEIVED
CONTAINS NOT VERIFIED
of
A.D.M., D.L. & L.R.C.
South 24 Parganas

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
Original Application No. 78/2024/EZ
Abhrajit Roy Chowdhury
Versus
The State of West Bengal &Ors.

Respected Sir,

This is to bring to your notice that Karukrit Advertising Private Ltd. is a company registered under the Companies Act, 1956 having its registered office at 13A, Madan Mohan Tala Street, Kolkata - 700 005. Karukrit Advertising Private Ltd. is carrying on business since 1932 and is one of the pioneers in the field of advertisement through hoarding.

We came to know about the order dated 2nd May, 2024 passed in the aforementioned matter from a newspaper publication dated 6th May, 2024, published in Ananda Bazar Patrika, wherefrom it appears that the Learned National Green Tribunal, Eastern Zone Bench, Kolkata has constituted the aforementioned Committee, for visitation of the site in dispute and for filing a report with regard to the allegations made in the said Original Application. It appears that the Learned Tribunal has also directed the Committee to recommend penalty as well as Environmental Compensation in case any violation is found. A copy of the newspaper publication dated 06.05.2022 along the order dated 02.05.2024 are enclosed hereto and marked collectively with the letter-A.

Karukrit Advertising Private Ltd along with Outdoor Advertising Association moved a writ petition before the Hon'ble High Court at Calcutta



MEMBER OF OUTDOOR ADVERTISING ASSOCIATION

CIN U22190WB1974PTC029594



KARUKRIT[®]
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REGD OFFICE - 13A, MADANMOHANTALA STREET, KOLKATA - 700 005

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bearing W.P. No. 702 of 2007, being aggrieved by a notice dated 24th May, 2007 and order dated 1st June, 2007 issued by the Chief Technical Officer, East Kolkata Wetlands Management Authorities, Department of Environment, Government of West Bengal, regarding removal of hoardings in EKW Area. The said writ petition was later renumbered as W.P. No. 16383 (W) of 2019. Copies of the notice dated 24th May, 2007 and order dated 1st June, 2007 are enclosed hereto and marked collectively with the letter-B.

The writ petition was moved on 4th June, 2007 and both the impugned notice and order were stayed till 19th June, 2007 by His Lordship the Hon'ble Justice Dipankar Datta. Thereafter, by an order dated 18th January, 2008 passed by the Hon'ble Justice Jayanta Kumar Biswas the said interim order staying the operation of the impugned notice and order was extended until further orders. Copies of the orders dated 4th June, 2007 and 18th January, 2008 are enclosed hereto and marked collectively with the letter-C.

During the pendency of the said writ petition, a Show Cause Notice was issued under section 11(1) of the East Kolkata Wetlands (Conservation and Management) Act, 2006 dated 8th August, 2019 by the Chief Technical Officer, EKWMA, addressed to the Director of Karukrit Advertising Private Ltd., wherein Karukrit was directed to appear for hearing on 21st August, 2019 at 11:30 a.m. before the Chief Technical Officer. The subject and substance of the said Show Cause Notice was regarding hoardings and/or structures of hoardings having been erected under the banner of the applicant on East Kolkata Wetlands which are governed under the East Kolkata Wetlands (Conservation and Management) Act, 2006. A copy of the Show Cause Notice dated 8th August, 2019 is enclosed hereto and marked with and marked with the letter-D.

The hearing was rescheduled and was ultimately held on 22nd August, 2019 and an order dated 13th November, 2019 was latter communicated to Karukrit, issued by the Principal Secretary, Environment Department and the Member Secretary, EKWMA in connection with the said show cause notice dated 8th August, 2019, wherein Karukrit was directed to demolish the hoardings and/or structures of hoardings within 30 days from the date of issue of the order and additionally to restore the subject land to its



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previous status, failing which action may be initiated as per the EKWCM Act, 2006 and/or the Environment (Protection) Act, 1986 and monetary penalty may also be imposed as environment compensation. A copy of the order dated 13th November, 2019 is enclosed hereto and marked with the letter-E.

The said order dated 13th November, 2019 was challenged in CAN 10751 of 2019. The Hon'ble High Court, Calcutta by an order dated 13.12.2019 has been pleased to continue the stay as originally granted on 4th June, 2007 and extended on 18th January, 2008. The Hon'ble Court has been further pleased to restrain the EKWMA from giving effect to the order dated 13.11.2019, without the leave of the Hon'ble Court. A copy of the said order dated 13th December, 2019 is enclosed hereto and marked with the letter-F.

The writ petition is pending before the Hon'ble High Court at Calcutta. The aforementioned facts are brought to the notice of the Committee constituted by the Learned Tribunal for consideration.

Under such circumstances, it is humbly prayed that an opportunity of personal hearing be granted by the Committee to the Representative of Karukrit Advertising Private Ltd, before deciding the issue.

Yours faithfully,

Encl : As above

For KARUKRIT ADVERTISING PRIVATE LIMITED


DIRECTOR

Copy forwarded to : The Senior Scientist, West Bengal Pollution Control Board, PARIBESH BHAVAN, 10A, Block-L.A., Sector-III, Salt Lake City, Kolkata - 700106. (e.mail : ms.wbpcb-wb@bangla.gov.in).

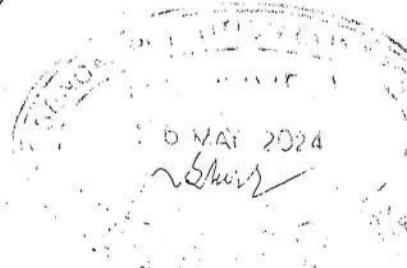
Copy forwarded to : The Chief Technical Officer, PRANISAMPAD BHAVAN, 5th Floor, LB - 2, Sector - III, Salt Lake, Kolkata - 700106. (e.mail : ctoekwma@gmail.com)

Received. Contents not verified
East Kolkata Wetlands Management Authority
Department of Environment, Govt. of West Bengal
Pranisampad Bhaban, 5th Floor, LB-2, Sector-III
Salt Lake, Kolkata-700106



MEMBER OF OUTDOOR ADVERTISING ASSOCIATION

CIN U32190WB1974PTC029594



শ্রীমতী শ্রীমতী কলকাতা জেলা জমিদারি ও নিয়ন্ত্রণ আইন ১৯৫৪

পূর্ব কলকাতা জলাভূমি ছেয়েছে হোর্ডিংয়ে, কমিটি গঠন আদালতের

নিজস্ব সংবাদদাতা

পূর্ব কলকাতা জলাভূমি এলাকায় হোর্ডিংয়ের দাপটের বিষয়টি আগেই প্রকাশ্যে এসেছিল। এ নিয়ে সরব হয়েছিলেন নাগরিকদের একাংশও। এই বিষয়ে গত মাসে জাতীয় পরিবেশ আদালতে মামলা হয়েছিল। সেই মামলার পরিপ্রেক্ষিতে পরিস্থিতি খতিয়ে দেখতে তিন সদস্যের কমিটি গড়ল পরিবেশ আদালত। কমিটির সদস্যরা হলেন রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদের এক জন সিনিয়র বিজ্ঞানী, দক্ষিণ ২৪ পরগনার জেলাশাসক বা তার প্রতিনিধি এবং পূর্ব কলকাতা জলাভূমি ব্যবস্থাপনা কর্তৃপক্ষের মুখ্য প্রযুক্তিগত আধিকারিক।

গত ২ মে তাদের নির্দেশে পরিবেশ আদালত জানিয়েছে, এই কমিটি ঘটনাস্থল পরিদর্শন করে তিন সপ্তাহের মধ্যে রিপোর্ট দেবে। দক্ষিণ ২৪ পরগনার জেলাশাসকের অফিস এ ক্ষেত্রে 'নোডাল বডি' হিসাবে কাজ করবে এবং পরিকাঠামোগত সাহায্য করবে। পরিদর্শনে যদি দেখা যায় রামসার তালিকাভুক্ত পূর্ব কলকাতা জলাভূমিতে হোর্ডিং দেওয়ার ফলে আইন লঙ্ঘিত হয়েছে, তা হলে সংশ্লিষ্ট কমিটি জরিমানা নির্ধারণের পাশাপাশি পরিবেশগত ক্ষতিপূরণ ধার্য করবে এবং এই সমস্যার সম্মুখীন কী ভাবে সম্ভব, সেই সুপারিশও করবে।

প্রসঙ্গত, চলতি বছরের মার্চে পূর্ব কলকাতা জলাভূমি এলাকায় হোর্ডিংয়ের দাপটের বিষয়টি সামনে এসেছিল। এ নিয়ে এপ্রিলে মামলা হয় পরিবেশ আদালতে। সেখানে অভিযোগ করা হয়েছিল, ইএম বাইপাস সংলগ্ন দাপট মৌজা

ও প্রগতি ময়দান থানার অন্তর্ভুক্ত ফাকা জমিতে (জে.এল.নম্বর-০২) বেআইনি ভাবে হোর্ডিং, বিল বোর্ড ফ্রেম লাগানো হয়েছে। সেই বিজ্ঞাপন বোর্ডগুলির উপরে এলইডি এবং হ্যালোজেন আলো লাগানো আছে। যেগুলি পেট্রোল ও ডিজেলচালিত জেনারেটর ও মোটরের মাধ্যমে রাতে ঘলে।

গত ৯ এপ্রিল মামলার প্রথম শুনানিতে পরিবেশ আদালত জানায়, সংশ্লিষ্ট জমি যে জলাভূমি বা পূর্ব কলকাতা জলাভূমির অংশ, সে ব্যাগারে প্রমাণ দিতে হবে আবেদনকারীকে। কারণ, মূল আবেদনের সঙ্গে এমন নথি জমা দেওয়া হয়নি। তখন আবেদনকারীর, আইনজীবী দিব্যানন বন্দ্যোপাধ্যায় উপযুক্ত নথি দাখিলের জন্য সময় চান। যা মঞ্জুর করেছিল আদালত।

এর পরে গত বৃহস্পতিবারের শুনানিতে আদালত জানায়, সংশ্লিষ্ট জমি যে রামসার তালিকাভুক্ত পূর্ব কলকাতা জলাভূমির অংশ, তার প্রমাণস্বরূপ জমির রেকর্ড দাখিল করা হয়েছে আবেদনকারীর তরফে। দিব্যানন বলেন, "আমর মৌজার মানচিত্র এবং জমির অন্যান্য রেকর্ড জমা দিই। তার পরেই আদালত কমিটি গঠন করে ঘটনাস্থল পরিদর্শনের নির্দেশ দেয়।" সেই সঙ্গে মামলার সঙ্গে যুক্ত রাজ্য সরকার, রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদ, কলকাতা পুরসভা, কেন্দ্রীয় পরিবেশ, বন ও জলবায়ু পরিবর্তন মন্ত্রক-সহ সব পক্ষকে চার সপ্তাহের মধ্যে অবস্থান জানিয়ে হালফনামা পেশ করতে বলেছে আদালত। পরবর্তী শুনানি আগামী ৮ জুলাই।



Item No.02

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.78/2024/EZ

Abhrajit Roy Chowdhury

Applicant(s)

Versus

The State of West Bengal & Ors.

Respondent(s)

Date of hearing: 02.05.2024

CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER

For Applicant(s) : Mr. Dibyayan Banerji, Adv.

For Respondent(s) : Mr. Rajib Ray, Adv. for State Respondents, Govt. of W.B.,
Ms. Rashmi Singhee, Adv. for R-2 (in Virtual Mode),
Mr. Dipanjan Ghosh, Adv. for R-4,
Mr. Sibojyoti Chakraborty, Adv. for R-8 (in Virtual Mode)

ORDER

1. Mr. Dibyayan Banerji, learned Counsel is present on behalf of the Applicant.
2. The Applicant in the present Original Application has alleged that several hoardings, bill boards, flexed, advertisements, electric and iron poles, generators and motors have been installed on the stretch of land beside the Eastern Metropolitan Bypass formatting part of internationally recognized Ramsar Site East Kolkata Wetlands in Dhapa Mouza, P.S.-Pragati Maidan, comprised under J.L. No.02, P.S.-Pragati Maidan, South 24 Parganas, upon a stretch of vacant land which appears to be low land or a wetland opposite the ITC Royale and Bypass Dhaba situated at 1A, Bongaon-Kulpi Road, Sec-B, Tangra, Kolkata.
3. It is stated that in the night LED bulbs and Halogen lights installed on these advertisements are run by generator and motor fueled by



diesel and petrol. The allegation is that the above alleged 2 constructions are on the East Kolkata Wetlands which is a Ramsar Site.

4. Supplementary affidavit dated 01.05.2024 has been filed on behalf of the Applicant; the same is taken on record.
5. This affidavit has been filed with land records to show that the plot in question is the record of the waterbody of the East Kolkata Wetlands Management Authority.
6. In our opinion, matter requires consideration.
7. Issue notice to the Respondents, returnable within four weeks.
8. Mr. Rajib Ray, learned Counsel who is present in Court, accepts notice on behalf of the Respondent Nos.1, 3, 5, 6, 7, 9 and 10, State Respondents, Government of West Bengal.
9. Ms. Rashmi Singhee, learned Counsel appearing (in Virtual Mode), accepts notice on behalf of the Respondent No.2, Ministry of Environment, Forests and Climate Change (MoEF&CC), New Delhi.
10. Mr. Dipanjan Ghosh, learned Counsel who is present in Court, accepts notice on behalf of the Respondent No.4, West Bengal State Pollution Control Board.
11. Mr. Sibojyoti Chakraborty, learned Counsel appearing (in Virtual Mode), accepts notice on behalf of the Respondent No.8, Kolkata Municipal Corporation.
12. All the Respondents shall file their counter-affidavits within four weeks.
13. Considering the allegations made in the Original Application, we deem it appropriate to constitute a Committee comprising of the following Members:-
 - i) Senior Scientist, West Bengal Pollution Control Board;



- ii) District Magistrate, South 24 Parganas or his representative Officer not below the rank of Additional District Magistrate (A.D.M.); and
- iii) Chief Technical Officer, the East Kolkata Wetlands Management Authority
14. The Committee shall visit the site and submit its Report with regard to the allegations made in the Original Application within three weeks.
15. The District Magistrate, South 24 Parganas shall be the Nodal Body for all logistic purposes and shall file the Inspection Report on affidavit.
16. In case violations are found, the Committee shall recommend penalty as well as Environmental Compensation and also suggest remedial measures, if any.
17. List on 08.07.2024.

.....
B. Amit Sthalekar, JM

.....
Dr. Arun Kumar Verma, EM

May 02, 2024,
Original Application No.78/2024/EZ
SKB





East Kolkata Wetlands Management Authority
 Department of Environment,
 Government of West Bengal
 Writers Building, Kolkata - 700 001

From : Dr. Nitai Kundu.

CTO, EKWMA

Date: 24.05.07

No.: S (CTO) / EN / 826 / 07

To
 The Secretary
 Outdoor Advertising Association,
 73A Ganesh Chandra Avenue, Kol-13.

With reference to your letter No. OAA/KMC/07-08 dated 09.05.07 I would like to inform you that in exercise of Section 4, 1(C) of EKW Conservation and Management Act, 2006 decision has been taken at the highest level to remove all the hoardings in EKW area immediately without fail.

Please take necessary action in this line.

Thanking you,

Dr. Nitai Kundu.

CTO, EKWMA.

Copy to: 1) DM, South 24 Parganas.
 2) Superintendent of Police, South 24 Parganas.





OUTDOOR ADVERTISING ASSOCIATION

Regd. No. S/12455/72-73 Under W.B. Societies Regn. Act. 1961
73A, GANESH CHANDRA AVENUE, 2ND FLOOR
KOLKATA - 700 013 • PH. / FAX : 2237-4147

President

Kesto Saha
Ph. : 2530-0172/2554-1512
Mobile : 9830990868

Vice-President

Jogesh Shah
Ph. : 2235-0106/4683
Mobile : 9830039536

Anjan Banerjee
Ph. : 2400-4888/9333
Mobile : 9831039876

S. Dey Neogi
Ph. : 2479-5795/7075/5365
Mobile : 9830071116

Jayanta Saha
Ph. : 2554-1512/3633
Mobile : 9830052800

Secretary
Nirmal Thakur
Ph. : 32910959
Mobile : 9830260715

Asst. Secretary
Surajit Saha
Ph. : 2241-4271/6913
Mobile : 98304 02026

Treasurer
Biman Roy Chowdhury
Ph. : 2466-1693/1718
Mobile : 9433014115

Asst. Treasurer
Pulak Chowdhury
Ph. : 2541-3582
Mobile : 9830390771

Date: 01.06.2007

OAA/KMC / 07-08

To
Dr. Niral Kundu
Chief Technical Officer
East Kolkata Wetland Management Authority
Department of Environment, Govt. of West Bengal
Writers' Building,
Kolkata - 700 081.

Dear Sir,

Safe Removal of Hoardings in EKW area

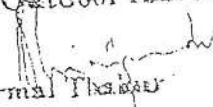
We have just received your letter no. S(CTOYEN/905/07 dt. 01.06.07 at 6.45 p.m. today being notice for dismantling hoardings at EKW area. Ours is an umbrella organisation and have to deal with members sparsed over a vast area. However we are trying our best to apprise our members concerned as early as possible about your said notice. We are forwarding your notice under reference to our members and would assure you that your notice will reach them within next 3 working days and we shall then may be able to revert to the subject. Your letter under reply has been received by us after working hours of the office today and tomorrow and Sunday being closed, there is no other way of sending your notice to our members earlier.

Incidentally, it would not be out of context to mention that we have sought certain clarifications from your end vide our letter dt. 25.05.07 to which we have not yet received any reply from your end nor we have received any response to our earlier deputations and letters sent to you on this subject.

We request you for your patience in the meantime.

Thanking you,

Yours faithfully,
For Outdoor Advertising Association


Nirmal Thakur
Secretary

Alliliated with Merchants' Chamber of Commerce



ORDER SHEET

IN THE HIGH COURT AT CALCUTTA
CONSTITUTIONAL WRIT JURISDICTION
ORIGINAL SIDE

T. No. 299 of 2007
W. P. No. . of 2007

Outdoor Advertising Association & Ors.
Versus
East Kolkata Wetlands Management
Authorities & Ors.

BEFORE : The Hon'ble JUSTICE Dipankar Datta

Date: 04.06.2007

None appears on behalf of the respondent nos. 1 and 2 despite service.

The petitioners are aggrieved by the order dated 24th May, 2007 passed by the respondent no.2 conveying to the Secretary of the petitioner no.1 the decision taken at the highest level to remove all the hoardings in EKW area immediately without fail as well as the order dated 1st June, 2007 issuing notice for dismantling of hoardings.

Prima facie, the action taken by the respondent nos. 1 and 2 appears to be in violation of Section 4 of the East Kolkata Wetlands (Conservation and Management) Act, 2006 inasmuch as before making an order under Clause (C)



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thereof, reasonable opportunity of being heard to the petitioners appears not to have been given.

In view thereof, the orders impugned referred to above shall remain stayed till 19th June, 2007 or until further orders whichever is earlier.

List this writ petition as 'Court Application' on 7th June, 2007 for further consideration.

The petitioners shall inform the respondent nos. 1 and 2 the next date of hearing and further that in the event there is no representation from their side on that date, the Court may even proceed to dispose of the writ petition on that date.

All parties are to act on a xeroxed signed copy of this Order on the usual undertaking.

[Signature]
5/6/07

[Signature]
05/6/07
Assistant Registrar
High Court O.S. Calcutta

[Signature] Sd/- Dipankar Datta - J.

AKGoswami



WP No. 702 of 2007
 IN THE HIGH COURT AT CALCUTTA
 Constitutional Writ Jurisdiction
 ORIGINAL SIDE

OUTDOOR ADVERTISING ASSOCIATION & ORS.

Petitioners

Versus

EAST KOLKATA WETLANDS MANAGEMENT AUTHORITIES & ORS. Respondents.

BEFORE:

The Hon'ble JUSTICE JAYANTA KUMAR BISWAS

Date : 18th January, 2008.

The Court :- Counsel for the state prays for extension of time to file opposition. Such prayer is not opposed. Counsel for the petitioners prays for extension of interim order already made in the case.

In view of the above-noted submissions, I make the following order. Interim order made in the case shall remain in force until further order. The respondents shall file their opposition within four weeks as prayed for; reply, if any, shall be filed within two weeks thereafter.

List the writ petition for final hearing after seven weeks.

Urgent certified xerox copy of this order shall be supplied to the parties, if applied for, within three days from the date of receipt of the file by the section concerned.

(JAYANTA KUMAR BISWAS, J.)

sksr.





Government of West Bengal
 Department of Environment
 East Kolkata Wetlands Management Authority
 Pransampad Bhabari, 5th Floor, LE-2 Sector III, Salt Lake, Kolkata - 700106
 Ph: 91-33-2335 2005, Fax: 91-33-2535 6403

Date: 08/08/2019

No. 223/CTO/EN/018/2006-07

From: Niranjan Singh, IAS
 Chief Technical Officer

To: Director,
 Karunka Advertising Pvt. Ltd.,
 13 A, Madan Mohaneta Street,
 Kolkata-700005

Sub: Show Cause Notice for hearing under Section 1(2) read with Section 11(1) of the East Kolkata Wetlands (Conservation & Management) Act, 2006

Sir/Madam,

It has come to the notice of the Chief Technical Officer, East Kolkata Wetlands Management Authority (EKWMA), that the Boarding and lodging arrangements for the employees of the Government of West Bengal, created under the banner of Karunka Advertising Pvt. Ltd. at Madan Mohaneta Street, Kolkata, are situated in the East Kolkata Wetlands (Conservation & Management) Act, 2006 area.

According to the East Kolkata Wetlands (Conservation and Management) Act, 2006 and the Rules made thereunder, the wetlands within the East Kolkata Wetlands (EKWMA) are also governed by the Wetlands (Conservation and Management) Rules, 2007 framed by the Ministry of Environment, Forest and Climate Change, Government of India. Such activities are prohibited under the relevant Act(s) and/or Rules.

You are given an opportunity to hear the matter under Section 1(2) read with Section 11(1) of the said Act of 2006 to show cause why legal action should not be initiated against you.

Therefore, you are hereby directed to attend the hearing on 21/08/2019 at 11:30 am, at the Conference Hall, 5th floor, Pransampad Bhabari, LE-2 Sector III, Salt Lake, Kolkata-700106 with relevant document(s) related to this matter along with proof of your identity, failing which an ex-parte order may be issued.

Sincerely,


 Chief Technical Officer



Government of West Bengal
Department of Environment
East Kolkata Wetlands Management Authority
Pranisampad Bhaban, 5th Floor, LB - 2, Sector -III, Salt Lake, Kolkata - 700106
Ph : 91-33-2335 3003, Fax : 91-33-2335 6403

No. 223/CTO/EN/018/2006-07

Date : 08/08/2019

From: Niraj Singhal, IFS
Chief Technical Officer

To : Director,
Karukrit Advertising Pvt. Ltd.,
13 A, Madan Mohantala Street,
Kolkata-700005.

Sub: Show Cause Notice for hearing under Section 4(2) read with Section 11(1) of the East Kolkata Wetlands (Conservation & Management) Act, 2006

Sir/Madam,

It has come to notice of the office of East Kolkata Wetlands Management Authority (EKWMA) that the hoarding and or structures of hoarding have illegally erected under the banner of Karukrit Advertising Pvt. Ltd. at Mouza-Dhapa, JL no. - 2 under P.S. Pragati Maidan (Landmark Adjoining EM Bypass, opposite to Metropolitan housing) of Dist. 24 Parganas (South).

According to the East Kolkata Wetlands (Conservation and Management) Act, 2006 the subject land falls within the East Kolkata Wetlands (EKW), which is also governed by the Wetlands (Conservation and Management) Rules, 2017 notified by the Ministry of Environment, Forest and Climate Change, Government of India. Such illegal activity attracts penalties under the relevant Act(s) and/or Rules.

You are given an opportunity of hearing under Section 4(2) read with Section 11(1) of the said Act of 2006 to show cause why legal action should not be initiated against you.

Therefore, you are hereby directed to attend the hearing on 21/08/2019 at 11.30 am. at the Conference Hall, 5th floor, Pranisampad Bhaban, LB-2, Sector-III, Salt Lake, Kolkata-700106 with relevant document(s) related to this matter along with proof of your identity, failing which an ex-parte order may be issued.

Sincerely,

Sd -

Chief Technical Officer



- 4X -

Department of Environment
East Kolkata Wetlands Management Authority
Pranisampad Bhavan, 5th Floor, LB-2, Sector-III, Salt Lake, Kolkata - 700 105

No. 318/CTO/EN/018/2006-07

Date: 13/11/2019

Order

East Kolkata Wetlands Management Authority (EKWMA) issued a Show Cause Notice for hearing vide no. 223/CTO/EN/018/2006-07 dt. 08.08.2019 and subsequent letter vide no. 236/CTO/EN/018/2006-07 dt. 16.08.2019 in the name of Karukrit Advertising Pvt Ltd under Section 4(1)(c) of the East Kolkata Wetlands (Conservation and Management) Act, 2006 for their illegal hoardings and/or structures of hoarding being erected at Mouza Dhapa, II, no. 2 under P.S. Pragati Maidan, Dist. 24 Parganas (South). The hearing was held on 22.08.2019 at the office of the EKWMA.

On perusal of records available with the office of the EKWMA it is found that EKWMA directed the Secretary, Outdoor Advertising Association by letter no. S(C.T.O.)/EN/826/07 dt. 24.05.2007 for removing the hoardings alongside the Eastern Metropolitan Bypass. In response to the said letter Karukrit Publicity Pvt Ltd sent the reply bearing no. KPPL/M/182/2007-08 dt. 25.05.2007 to the EKWMA by denying the charge of illegal hoardings.

Writ Petition vide WP No. 702 of 2007 in the matter of Outdoor Advertising Association & Others Vs. East Kolkata Wetlands Management Authorities & Others was filed before the Hon'ble High Court at Calcutta for the same issue. In its Order dt. 26.02.2015 the High Court observed that some respondents had offices outside the territorial jurisdiction of the Original Side of the Hon'ble High Court at Calcutta and directed conversion of the case into the Appellate Side.

The EKWMA has received several complaints against the illegal hoardings situated alongside EM Bypass. Accordingly, EKWMA issued the Show Cause Notice dt. 08.08.2019 and 16.08.2019 as mentioned supra.

In the aforesaid hearing the following persons were present for Karukrit Advertising Pvt Ltd:

- Shri Raj Kumar Basu, Advocate, Fox & Mandal (Advocates and Solicitors).
- Shri Victor Chatterjee, Advocate.

The Chief Technical Officer (CTO), EKWMA asked them why action should not be initiated against the company for perpetual violation of the EKW Act and the Wetlands (Conservation and Management) Rules, 2017. In reply, they have made the following submission before the CTO:

- A. The Writ Petition being WP No. 702 of 2007 is pending before the Hon'ble High Court at Calcutta.
- B. It has been stated that the subject hoardings are not situated on any wetland.
- C. It has been claimed that the hoardings have been erected in terms of guidelines of the government issued by the management for East Kolkata Wetlands. In this regard, they have sent a letter dt. 23.08.2019 with some documents prepared by Wetlands International South Asia for management plan for East Kolkata Wetlands.



- 202 -

- D. They have mentioned that the subject land belongs to Metropolitan Co-operative Housing Society Ltd and they have made an agreement with the said Housing Society for erecting their hoardings.
- E. They have claimed that no permanent structure has been erected by them.
- F. In addition to the above, during the hearing they have also said that they have already filed WP No. 16383(W) of 2019 in the High Court on this issue.

While considering the aforementioned submission of Karukrit Advertising Pvt Ltd and examining the same with the available official records, the following point-wise observation is as follows:

- a. While delivering Order dt. 26.02.2015 in the matter of WP No. 702 of 2007 the High Court observed that some respondents had offices outside the territorial jurisdiction of the Original Side of the Hon'ble High Court at Calcutta and directed conversion of the case into the Appellate Side.
- b. According to the field report submitted to this office, the hoardings and/or structures of hoarding adjoining EM Bypass (opposite to Metropolitan Housing) are situated within the East Kolkata Wetlands (EKW).
- c. No such guideline for hoardings within the EKW is in existence.
- d. It is an admitted fact by the company that the hoardings and/or structures of hoardings belong to Karukrit Advertising Pvt Ltd on the subject land irrespective of the land ownership. The act of erection of hoarding without prior approval of the EKWMA is an illegal activity, as per the EKW Act.
- e. The subject hoardings and/or structures of hoarding being erected at the subject land stay put there throughout the year, and these are there for years and these are not movable structures. So, these hoardings and/or structures of hoarding are construed as permanent in nature.
- f. With regard to WP No. 16383(W) of 2019 details of the instant writ petition are still not available with this office, no Order and/or interim Order has been communicated to this office in this regard.

Considering the above, the undersigned has come to the conclusion that there is no legal merit in the claim of Karukrit Advertising Pvt Ltd for the hoardings and/or structures of hoarding alongside EM Bypass (opposite to Metropolitan Housing) at Mouza Dhapa, JL no. 2, PS Pragati Maidan, Dist. 24 Parganas (South) as per the East Kolkata Wetlands (Conservation and Management) Act, 2006 and its amendments from time to time. Therefore, Karukrit Advertising Pvt Ltd is hereby directed under Section 4(1)(c) of the East Kolkata Wetlands (Conservation and Management) Act, 2006 to demolish the illegal hoardings and/or structures of hoarding within 30 days from the date of issue of this order. In addition, Karukrit Advertising Pvt Ltd has to restore the subject land to its previous status, failing which action may have to be initiated as per the East Kolkata Wetlands (Conservation and Management) Act, 2006 and/or the Environment (Protection) Act, 1986; and, monetary penalty may also be imposed as environmental compensation.

All concerned may be informed accordingly.

Sd/-
Principal Secretary
Environment Department
&
Member Secretary
East Kolkata Wetlands Management Authority



No. 318/CTO/EN/018/2006-07

Date: 13/11/2019

Copy forwarded for kind information and necessary action to:

1. P.S. to the Minister-in-Charge, Environment Department & Chairperson, EKWMA
2. Commissioner, KMC
3. District Magistrate, Dist. 24 Parganas (South)
4. Deputy Commissioner of Police, East Division, Kolkata Police
5. Officer-in-Charge, P.S. Pragati Maidan
6. BL&LRO, ATM at Kasba, Dist. 24 Parganas (South)
7. Karukrit Advertising Pvt Ltd
8. Guard File

 13-11-19

Senior Law Officer &
Ex-Officio Assistant Secretary
Department of Environment
Government of West Bengal



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T/299/07

W.P. NO 702 OF 2007

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IN THE HIGH COURT AT CALCUTTA
CONSTITUTIONAL WRIT JURISDICTION

ORIGINAL SIDE

w.p. 163830/19
20/8/19

IN THE MATTER OF :

An application under Article 226 of the
Constitution of India;

AND

IN THE MATTER OF :

Issuance of Writ/Writs and/or
Direction/Directions and/or Order/Orders;

AND

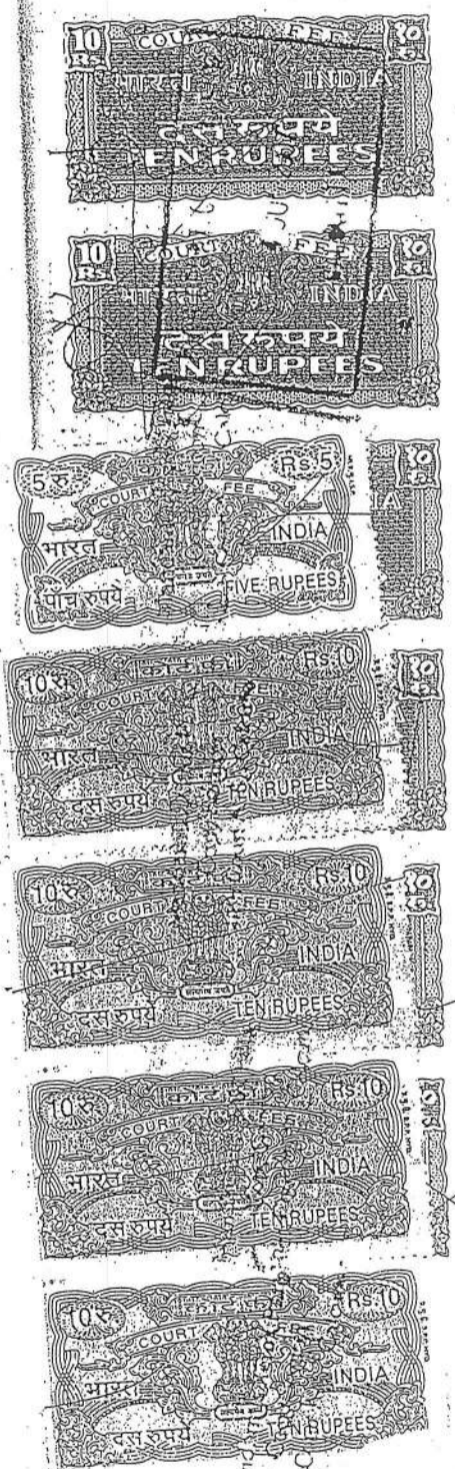
IN THE MATTER OF :

The East Kolkata Wetlands (Conservation
and Management) Act, 2006;

AND

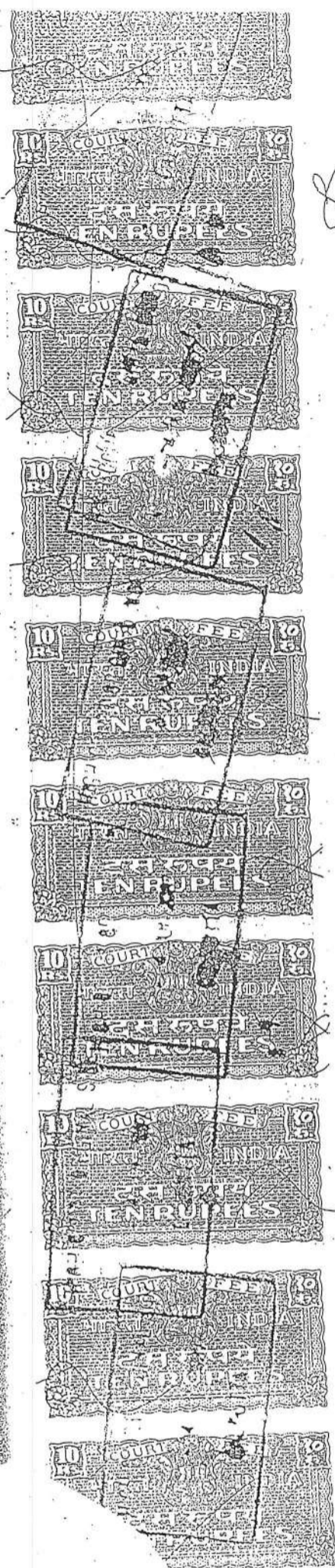
IN THE MATTER OF :

The Kolkata Municipal Corporation Act,
1980;



22
13-01-2020





AND

IN THE MATTER OF :

Notice No.S(CTO)/EN/826/07 dated 24th May, 2007 issued by the Chief Technical Officer, East Kolkata Wetlands Management Authority, Department of Environment, Government of West Bengal, Writers' Buildings, Kolkata - 700 001;

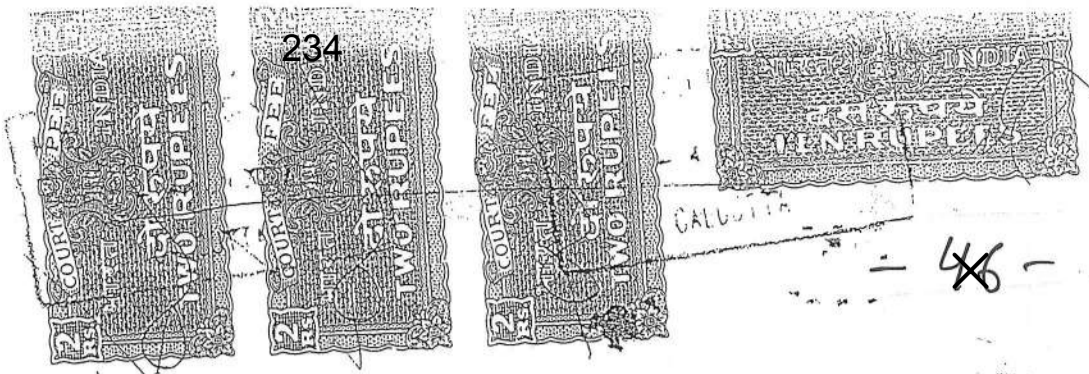
AND

IN THE MATTER OF :

1. Outdoor Advertising Association, a registered society having its registration No.S/12455/72-73 under the West Bengal Societies Registration Act, 1961 having its office at 73A, Ganesh Chandra Avenue, 2nd floor, Kolkata - 700 013 through its Secretary.
2. The Secretary, Outdoor Advertising Association, having office at 73A, Ganesh

22
13.01.2020





- 3 -

Chandra Avenue, 2nd floor, Kolkata -- 700

013.

3. Karukrit Publicity Private Ltd., a company registered under the Companies Act, 1956 having its registered office at 13A, Maçan Mohan Tala Street, Kolkata – 700 005.

... PETITIONERS.

VERSUS

1. East Kolkata Wetlands Management Authorities, Department of Environment, Government of West Bengal, Writers' Buildings, Kolkata – 700 001.
2. Dr. Nitai Kundu, Chief Technical Officer, East Kolkata Wetlands Management Authority, Department of Environment, Government of West Bengal, Writers' Buildings, Kolkata- 700 001.
3. State of West Bengal, through the Principal Secretary, Department of Environment,

13-01-2020



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Government of West Bengal, Writers' Buildings, Kolkata- 700 001.

4. The Kolkata Municipal Corporation, a body corporate constituted under the Kolkata Municipal Corporation Act, 1980 having its office at 5, S.N. Banerjee Road, Kolkata - 700 013.
5. The District Magistrate, South 24-Parganas having office at 12, Biplabi Kanailal Bhattacharjee Sarani, 1st Floor, Alipore Police Court Compound, Kolkata-700 027.
6. Superintendent of Police, South 24-Parganas having office at 31A, Belvedere Road, Kolkata-700027.
7. Metropolitan Cooperative Housing Society Ltd., registration No.75/Cal of 1965 under the West Bengal Societies Registration Act, 1961 through its Secretary, having its office at Plot No.CZ 38, Sector B, Canal South Road, Kolkata - 700 105.

... RESPONDENTS.



13-01-2020

M. 10

Noting by Office or Advocate	Serial No.	Date	Office notes, reports, Orders or proceedings with signature
		25. 13.12.2019. Ct. No. 26. F.B.	<p style="text-align: center;">W.P. 16383 (W) of 2019 with CAN 10751 of 2019 with CAN 11098 of 2019</p> <p style="text-align: center;">Outdoor Advertising Association & Ors. -Vs.- East Kolkata Wetlands Management Authorities & Ors.</p> <p>Mr. Amales Ray, Mr. Biswaroop Bhattacharya, Mr. Raj Kumar Basu, Mr. Victor Chatterjee, Mr. D. Sinha Ray For the Petitioners.</p> <p>Mr. Ankit Sureka For the Respondent No. 7.</p> <p>Mr. Alak Kumar Ghosh, Mr. Gopal Chandra Das For the KMC.</p> <p style="text-align: center;">Re: CAN 10751 of 2019 with <u>CAN 11098 of 2019.</u></p> <p>Party/Parties is/are represented in the order of their name/names as printed above in the cause title.</p> <p>Under consideration before this Court is W.P. 16383 (W) of 2019, a converted writ petition on the Appellate Side originally numbered as W.P. 702 of 2007 on the Original Side. By order of the Hon'ble Court dated</p> <p style="text-align: center;">W.</p>



M. 10

Noting by Office or Advocate	Serial No.	Date	Office notes, reports, Orders or proceedings with signature
			<p>26th of February, 2015 the conversion of W.P. 702 of 2007 to the Appellate Side from the Original Side was directed taking notice of the fact that some of the respondents have offices outside the territorial jurisdiction of the Original Side of the Hon'ble Court.</p> <p>Mr. Ray, Learned Counsel for the petitioners, points out that W.P. 702 of 2007 was filed being aggrieved by an order of 24th of May, 2007 issued by the East Kolkata Wetlands Management Authority (EKWMA) directing the petitioners, who represent an advertising company, to remove a hoarding adjoining the Eastern Metropolitan Bye-pass (for short <i>EM Bye-pass</i>).</p> <p>The order of removal dated 24th of May, 2007 was stayed by the Hon'ble Court by its order of 4th of June, 2007 and such stay was extended until further orders by order dated 18th of January, 2008.</p> <p>Mr. Ray argues that the stay of the demolition was ordered by the Hon'ble Court primarily on the ground that the EKWMA violated the principles of natural justice by not affording the petitioners an opportunity to show cause as provided by the EKWMA Act, 2006.</p> <p>It is further submitted that subsequently on the 8th of August, 2019, the Chief Technical Officer (CTO), EKWMA issued a show cause to the petitioners directing</p> <p style="text-align: center;">K.</p>



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M. 10

Noting by Office or Advocate	Serial No.	Date	Office notes, reports, Orders or proceedings with signature of Advocate
			<p>them to answer as to why the hoarding in issue shall not be removed.</p> <p>Although the petitioners answered the show cause by a reply dated 21st of August, 2019 and were also represented at the hearing through their authorised representatives, by way of a final order dated 13th of November, 2019, the <i>EKWMA</i> arrived at the conclusion that the subject hoarding is illegal and therefore to be removed within 30 (thirty) days from the date of issue of the final order dated 13th of November, 2019.</p> <p>The final order dated 13th of November, 2019 is now the subject matter of an <i>interim</i> application filed by the petitioners, being CAN 10751 of 2019, which is under consideration today before this Court.</p> <p>Mr. Ray submits that the subject hoarding has not been constructed within <i>EKWMA</i> land. On the contrary, the subject hoarding belongs to the land allotted to the Metropolitan Co-operative Housing Society Limited (for short the Co-operative).</p> <p>Such stand is supported by Mr. Sureka, Learned Counsel, who represents the Metropolitan Co-operative Housing Society Limited in Court today. It is submitted on behalf of the Co-operative that the hoarding is part of Plot no. 87 allotted, mutated and demarcated in favour of the Co-operative. It is further submitted that even the E</p>



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M. 10

Noting by Office or Advocate	Serial No.	Date	Office notes, reports, Orders or proceedings with signature
			<p><i>M Bye-pass</i> runs through land belonging to the Co-operative, although such land has been ultimately acquired for the purpose of constructing the <i>E M Bye-pass</i>.</p> <p>Although notice is produced today by Learned Counsel on record for the petitioners of intimation of hearing of the application today, none represents the <i>EKWMA</i>.</p> <p>Having regard to the facts which remain undisputed at this stage, this Court is persuaded to continue the order of stay as originally granted by the Hon'ble Concurrent Bench on the 4th of June, 2007 and extended on 18th of January, 2008. This Court is persuaded to restrain the <i>EKWMA</i> from giving effect to its final order dated 13th of November, 2019 without taking the leave of the Hon'ble Court.</p> <p>Let notice of this order be issued to the non-appearing Learned Counsel for <i>EKWMA</i> and an Affidavit-of-Service be filed on the next date.</p> <p>This Court is informed that Affidavits to the main writ petition, i.e. W.P. 16383 (W) of 2019, have been exchanged between the parties.</p> <p>Let formal Affidavits to CAN 11098 of 2019 arising out of W.P. 16383 (W) of 2019 be also exchanged</p> <p>H.</p>



M. 10

Noting by Office or Advocate	Serial No.	Date	Office notes, reports, Orders or proceedings with signature
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within a cumulative time period of 10 (ten) weeks from this date.

The issue of amendment of the writ petition as pleaded by the petitioner in CAN 10751 of 2019 shall be considered at the next stage.

Liberty to mention strictly upon notice to the other sides.

S. Talukdar, J
(Subrata Talukdar, J.)

22
13.01.2020



ANNEXURE - E

THE CALCUTTA MUNICIPAL CORPORATION

Advertisement Department,
5, S. N. Banerjee Road,
Calcutta - 13.

Dated, the 01-02-02 2002.

To

Karnakrit
13 A Madan Mohan Street
Kul - 5Kalyan Metropolitan Co-op Housing
Society Ltd / E.M. Co. Pans.
Size 60 x 20 = 1200 sq. ft
light w

Dear Sir(s),

I am glad to inform you that your application dt. 14-01-02 has been granted. I, therefore, request you to take out permission u/s. 202 & Licence u/s. 203 on payment of Rs. 18000/- and Rs. 29820/- respectively. You will have to pay usual Advertisement Tax u/s. 204 of Rs. 52500/- for the year 2001-2002

u/s-202	→	18000	-	Permissn
u/s-203	→	4500	-	Licence
u/s-203 (ojm)		25320		
u/s-204		52500	-	Advt. tax
		<u>1,00,320</u>		

paid in full by
pay order
on 29/3/02

Yours faithfully,

[Signature]
Asstt. Licenses Officer,
Advertisement Department,
The Cal. Mpl. Corporation



... 5x1-

THE KOLKATA MUNICIPAL CORPORATION

Advertisement Department,
5, S. N. Banerjee Road,
Calcutta - 13.

Dated, the 07-02-02, 2002.

To
Karukrit
13 A Madanmohentalak
Est - Sr.

Kalyani Metropolitan Co-operative
Housing Society Ltd/ By B&S
Size 60x20 = 1200 Sq. ft.
White

Dear Sir(s),

I am glad to inform you that your application
dt. 14-08-99 has been granted. I, therefore, request you to
take out permission u/s. 202 & Licence u/s. 203 on payment of
Rs. 18000/- & Rs. 29820/- respectively. You will have
to pay usual Advertisement Tax u/s. 204 of Rs. 52500/- for
the year 2001-2002.

W-202	-	18000
W-203	-	4500
W-203(107m)	-	25320
W-204(-)	-	52500
		<hr/>
pb/-		100320
		<hr/>

*paid in full by
pay order on
29/2/03*

Yours faithfully,

[Signature]
Asst. Licence Officer,
Advertisement Department,
The Cal. Mpl. Corporation



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THE KOLKATA MUNICIPAL CORPORATION

Advertisement Department,
5, S. N. Banerjee Road,
Calcutta - 13.

Dated, the 07-12-02 2002.

To
Karalmit
13A Madanmohantale St
Belt St

Biyath Metropolitan Corp Karalmit
Society 12/B.M. By Para
5, 20 for 20 = 1200 59/11
lighted

Dear Sir(s),

I am glad to inform you that your application dt. 14-08-97 has been granted. I, therefore, request you to take out permission u/s. 202 & Licence u/s. 203 on payment of Rs. 18000 and Rs. 29820 respectively. You will have to pay usual Advertisement Tax u/s. 204 of Rs. 52500 for the year 2001-2002

u/s-202	18000
u/s-203	4500
u/s-203(104m)	25320
u/s-204	52500
	<u>100320</u>

*Payd. in full
by pay order
JMC 29/12/03*

Yours faithfully,

[Signature]
Asstt. License Officer,
Advertisement Department,
The Cal. Mpl. Corporation



THE KOLKATA MUNICIPAL CORPORATION

Advertisement Department,
5, S. M. Banerjee Road,
Calcutta - 13.

Dated, the 07-02-02, 2002.

Kalyani Metropolitan Co-operative
housing Society Ltd / E.M. Co. Ltd
Sireh Boxao 21200 SE. St.
Lighted

To
Karunkut
13-A Madanmohantala St
Kolkata

Dear Sir(s),

I am glad to inform you that your application
dtd. 14-08-01 has been granted. I, therefore, request you to
take out permission u/s. 202 & Licence u/s. 203 on payment of
Rs. 18000/- & Rs. 29820/- respectively. You will have
to pay usual Advertisement Tax u/s. 204 of Rs. 52500/- for
the year 2001-2002

U-202	18000
L-203	4500
L-203(10ym)	25320
L-204	52500
pb/-	<u>100320</u>

Prd in full by
pay order 29/2/02

Yours faithfully,

Asst. License Officer,
Advertisement Department,
The Cal. Mpl. Corporation



5

THE KOLKATA MUNICIPAL CORPORATION

Advertisement Department,
5, B. N. Banerjee Road,
Calcutta - 13.

Dated, the 2-01-02, 2002.

To Karunkit
13A Madanmahatya St
Kol-5

Hyatt Metropolitan Corp Housing
Society 1st/2nd Bm, By Bm
Spaz 60x20 2/200 sq ft
Lighted

Dear Sir(s),

I am glad to inform you that your application dt. 14-8-99 has been granted. I, therefore, request you to take our permission u/s. 202 & Licence u/s. 203 on payment of Rs. 18000/- and Rs. 29820/- respectively. You will have to pay usual Advertisement Tax u/s. 204 of Rs. 52500/- for the year 2001-2002

48-202	18000
15-203	4500
13-203 (10 ym)	25320
15-204	52500
	<u>100320</u>

Paid in full by pay order on 29/3/03

Yours faithfully,

[Signature]
Asstt. Licence Officer,
Advertisement Department,
The Cal. Mpl. Corporation



THE KOLKATA MUNICIPAL CORPORATION

Advertisement Department,
5, S. M. Banerjee Road,
Calcutta - 13.

Dated, the 17-08-02, 2002.

To

Karakul

13 A Madan Mohan Lal Street
Kt-52

Hydra Metropolitan Corp. Building
Society 102/ B.M. by Govt.
Green boxes 21200 sq. ft
Lighted

Dear Sir(s),

I am glad to inform you that your application
dtd. 14-08-97 has been granted. I, therefore, request you to
take out permission u/s. 202 & Licence u/s. 203 on payment of
Rs. 18000/- & Rs. 29820/- respectively. You will have
to pay usual Advertisement Tax u/s. 204 of Rs. 52500/- for
the year 2001-2002.

18-202	18000
18-203	4500
18-203 (10 yr)	25320
18-204	52500
<hr/>	
100320	

pb/-

paid in full
by pay order
on 29/3/03

Yours faithfully,

R. P. 11.03.02
Asstt. Licencing Officer,
Advertisement Department,
The Cal. Mpl. Corporation



9

THE KOLKATA MUNICIPAL CORPORATION

Advertisement Department,
5, S. N. Banerjee Road,
Calcutta - 13.

Dated, the 01-02-02, 2002.

To
Kanulokit
13-A Madanmahantale St
Kol-5

Wagati Metropolitan Corp. Housing
Society Ltd./E.M. By Ben.
Room 60x20 2 (200 sq ft)
Lighting

Dear Sir(s),

I am glad to inform you that your application dt. 14-08-97
has been granted. I, therefore, request you to take out
permission u/s. 202 & Licence u/s. 203 on payment of Rs. 18000
and Rs. 29820 respectively. You will have to pay usual
Advertisement Tax u/s. 204 of Rs. 52500 for the year 2001-2002

45-202	18000
45-203	4500
45-203 (w/m)	25320
45-204	52500
<hr/>	
	100320

*paid in full
by pay order
P/O 29/2/02*

Yours faithfully,

J. K. Ghosh
Asstt. Licence Officer,
Advertisement Department,
The Cal. Mpl. Corporation



THE KOLKATA MUNICIPAL CORPORATION

Advertisement Department,
5, S. N. Banerjee Road,
Calcutta - 13.

Dated, the 07-01-02, 2002.

To
Karukult
13 A Madanmohantala St
Kl-a

Higala Metropolitan Corp Housing
Society Ltd/B.M. By order
Sion Box no 2 1200 Sq ft
lyhtw

Dear Sir(s),

I am glad to inform you that your application
dtd. 14-8-02 has been granted. I, therefore, request you to
take out permission u/s. 202 & Licence u/s. 203 on payment of
Rs. 18000/- & Rs. 29820/- respectively. You will have
to pay usual Advertisement Tax u/s. 204 of Rs. 52500/- for
the year 2001-2002.

U-202	18000
U-203	4500
U-203 (10 yr)	25320
U-204	52500
	<u>100320</u>

*Paid in full by
my order on
29/1/02*

Yours faithfully,

R. Chakrabarty
Asstt. Licencs Officer
Advertisement Department
The Cal. Mpl Corporation

pb/-



(9)

THE KOLKATA MUNICIPAL CORPORATION

Advertisement Department,
5, S. N. Banerjee Road,
Calcutta - 13.

Dated, the 19-03-02, 2002.

To
Karubrit
13 A Madanmohantala
K-15

Hyalim Metropolitan Corp Housing
Society 12/ B.M. by Rom
Sump 60 x 20 x 1200 sq. ft
lighted

Dear Sir(s),

I am glad to inform you that your application dt. 14-08-97
has been granted. I, therefore, request you to take out
permission u/s. 202 & Licence u/s. 203 on payment of Rs. 18000/-
and Rs. 29820/- respectively. You will have to pay usual
Advertisement Tax u/s. 204 of Rs. 52500/- for the year 2001-2002

WS-202	18000
WS-203	4500
WS-203 (10yr)	25320
WS-204	52500
	<u>100320</u>

*paid in full
by pay order
on 20/3/02*

Yours faithfully,

S. M. Hassan 19.03.02
Asstt. Licence Officer,
Advertisement Department,
The Cal. Mpl. Corporation



(10)

THE KOLKATA MUNICIPAL CORPORATION

Advertisement Department,
5, 3, N. Banerjee Road,
Calcutta - 13.

Dated, the 08-5-02, 2002.

To
Kamakshi
13 A Madan Mohan Talast
Kolkata

Wg at n Metropolitan Coop Housing
Society Ltd / B.M. by Bam
Sqr ~ 30 x 15 = 2450 Sq. ft
Lighted

Dear Sir(s),

I am glad to inform you that your application dt. 14-8-97
has been granted. I, therefore, request you to take out
permission u/s. 202 & Licence u/s. 203 on payment of Rs. 6750/-
and Rs. 8123/- respectively. You will have to pay usual
Advertisement Tax u/s. 204 of Rs. 11250/- for the year 2001-2002

W.D-202	6750
W.D-203	1688
W.D-203 (10 ym)	6435
W.D-204	11250
	<hr/>
	26123

*Pay in full
by order
Jot - 29/3/03*

Yours faithfully,

R.A. 85.2
Asst. Licence Officer,
Advertisement Department,
The Cal. Mpl. Corporation



(17)

THE KOLKATA MUNICIPAL CORPORATION

Advertisement Department,
5, S. N. Banerjee Road,
Calcutta - 13.

Dated, the 08-05-02 2002.

To
Kamukit
13A Madan Mohan Chatterjee St
Kali - 5

W/O of Metropolitan Co-op Housing
Society 112/B.M. By Pass
Sreen 450 SE. of
Lightbulb

Dear Sir(s),

I am glad to inform you that your application dt. 19-8-97
has been granted. I, therefore, request you to take out
permission u/s. 202 & Licence u/s. 203 on payment of Rs. 6750/-
and Rs. 8123/- respectively. You will have to pay usual
Advertisement Tax u/s. 204 of Rs. 11250/- for the year 2001-2002

wp-202	6750
wp-203	1688
wp-203 (10 gm)	6435
wp-204	11250
	<hr/>
	26123

*Order by
by pay order
08-29/5/02*

Yours faithfully,
S. P. S. 8.5.02

Assistant Commissioner,
Advertisement Department,
The Cal. Mun. Corporation



THE KOLKATA MUNICIPAL CORPORATION

Advertisement Department
5, S. N. Banerjee Road,
Calcutta - 13. (18)

Dated, the 08-5-02, 2002.

To Karunkul
13 A Madanmohantale St
Kolkata

Hydr Metropolitan Corp Housing
Society No 12 / R.M. By Ban.
Sqr 40x15 2 600 Sq.ft
Lighting

Dear Sir(s),

I am glad to inform you that your application
dtd. 14-08-97 has been granted. I, therefore, request you to
take out permission u/s. 202 & Licence u/s. 203 on payment of
Rs. 9000/- & Rs. 10830/- respectively. You will have
to pay usual Advertisement Tax u/s. 204 of Rs. 26250/- for
the year 2001-2002.

wp-202	9000
wp-203	2250
wp-203 (10 yrs)	8580
wp-204	26250
pb/-	<u>46080</u>

Paid in full
by pay order
29/3/05

Yours faithfully,

[Signature]
Assistant Commissioner,
Advertisement Department,
The Cal. Mpl. Corporation



GRAM :
KARUKRITKO**KARUKRIT**PHONE : (033) 554-151;
(033) 555-297
RESI. : (033) 554-363
FAX : (033) 554-180

[ESTD. 1932]

PROMOTERS OF SOLUS HOARDINGS IN THE EASTERN INDIA
13-A, MADANMOHANTALA STREET, (NEAR KUMARTULI) CALCUTTA-700 005 (INDIA)The Deputy Manager,
Advertisement Deptt.
Kolkata Municipal Corporation,
5, S. N. Banerjee Road,
Kolkata - 700 013

Date : 09.04.03

Re : Your Demand Notices U/S 202, 203 & 204

Dear Sir,

We acknowledge receipt of the aforesaid demand notices of different locations on various dates.

In this context, it is advised that Advertisement Tax under section 204 upto 2002 - 2003, has already been paid by us.

Accordingly, the balance amount pertaining to aforesaid demand notices (excepting under sec 204) is being paid on date by enclosed pay order nos. 667260 & 667313 all dated 29.03.03, on Bank of Maharashtra, for Rs. 5,20,684.00 (Five lacs Twenty Thousand Six Hundred Eighty Four Only)

Kindly acknowledge receipt.

Thanking you,

Yours faithfully,

For "KARUKRIT"


(PARTNER)

- Enclo : 1) Pay order a.a.
-
- 2) Xerox copies of Demand Notices
-
- 3) Location list for 18 sites

OVER 60 YEARS OF SERVICE TO THE NATION
MEMBER OF OUTDOOR ADVERTISING ASSOCIATION

KARUKRIT

[ESTD. 1932]

PROMOTERS OF SOLUS HOARDINGS IN THE EASTERN INDIA
13-A, MADANMOHANTALA STREET, (NEAR KUMARTULI) CALCUTTA-700 005. (INDIA)

PHONE : (033) 554-1512
(033) 555-2977
RESI. : (033) 554-3633
FAX : (033) 554-1802

Date : 09.04.2003

The Kolkata Municipal Corporation

Demand Notice for Hoarding Sanction

Sl. No.	Location	Size	
1.	E. M. Bye Pass Metropolitan	60' x 20'	Lit
2.	E. M. Bye Pass Metropolitan	60' x 20'	Lit
3.	E. M. Bye Pass Metropolitan	60' x 20'	Lit
4.	E. M. Bye Pass Metropolitan	60' x 20'	Lit
5.	E. M. Bye Pass Metropolitan	60' x 20'	Lit
6.	E. M. Bye Pass Metropolitan	60' x 20'	Lit
7.	E. M. Bye Pass Metropolitan	60' x 20'	Lit
8.	E. M. Bye Pass Metropolitan	60' x 20'	Lit
9.	E. M. Bye Pass Metropolitan	60' x 20'	Lit
10.	405, Rajdanga Main Road, Kol - 78	30' x 20'	Lit
11.	206/1/B, B. B. Ganguly Street	20' x 10'	Non Lit
12.	206/1/B, B. B. Ganguly Street	20' x 10'	Non Lit
13.	206/1/B, B. B. Ganguly Street	20' x 10'	Non Lit
14.	18A, Shyamacharan Dey Street	10' x 8'	Non Lit
15.	18A, Shyamacharan Dey Street	18' x 10'	Non Lit
16.	E. M. Bye Pass Metropolitan	30' x 15'	Lit
17.	E. M. Bye Pass Metropolitan	30' x 15'	Lit
18.	E. M. Bye Pass Metropolitan	40' x 15'	Lit



OVER 60 YEARS OF SERVICE TO THE NATION
MEMBER OF OUTDOOR ADVERTISING ASSOCIATION





-67-

Ref.No: KPPL/M/1245/2006-07

Date:08.03.2007

The Manager,
Advertisement Department,
The Kolkata Municipal Corporation,
5,S.N.Banerjee Road,
Kolkata-700013.



Re: Demand for License Fee, LUC &
Taxes on Advertisement of 5 sites
for Lot No.H8 to H12.

Dear Sir,

Apropos of your Demand No.200703112,200703113,200703114,200703115,
200703116 dated on 22/01/2007, relating to Lot No. H8 to H12 for a total License
fee, L.U.C. & Taxes on Advertisement for a total LUC fees of Rs.6,59,250only, we
are pleased to enclose the Cheque no./ Pay Order no.386458 date 08.03.2007 for
Rs.6,59,250/- on Bank of Maharashtra. As detailed below, for the period from
01.04.2006 to 31.03.2007, for your doing the needful;

<u>Lot No.</u>	<u>Demand No. & Date</u>	<u>Location</u>	<u>Amount</u>
✓H8	200703112 & 22/01/07	E.M.Bypass Metropolitan	38,250/-
✓H9	200703113 & 22/01/07	"	1,38,000/-
✓H10	200703114 & 22/01/07	"	2,07,000/-
✓H11	200703115 & 22/01/07	"	1,38,000/-
H12	200703116 & 22/01/07	"	1,38,000/-

Kindly acknowledge and arrange to send your money receipt, for our
record.

Thanking you,

Yours faithfully,
For Karukrit Publicity Pvt.Ltd.

Justo V. K.
(DIRECTOR)

Enclo: Pay order/draft no.xerox copy
of demand as above.

KARUKRIT[®]
PUBLICITY PVT. LTD.

Sg:Sn.kppl/715

13A, Madanmohantala Street, Kolkata - 700 005

t. +91 33 2554 1512, 2554 3633, 2555 2977, f. 2554 1802, e. karukrit1932@vsnl.net, www.karukrit.com



MEMBER OF OUTDOOR ADVERTISING ASSOCIATION



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THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

To Licensee: KARUKRIT PUBLICITY P. LTD. (10013)
 Address: 13A, MADANMOHANTALA STREET
 KOLKATA - 5

Demand. No. : 200703112
 Date : 22/01/2007

Phone No. 554-1512

Number Of Hoarding : 1

Lot Number : H8
 Location :
 E.M.BYE PASS MEROPOLITON,

Type	Fees Head	Amount(Rs.)
PRIVATE HOARDING(201-500)	U/S 202 (01/04/2006 - 31/03/2007)	28 12600
	U/S 203 (01/04/2006 - 31/03/2007)	17 7650
	ADV. TAX (U/S 204) (01/04/2006 - 31/03/2007)	40 18000
		38250

Net Amount(Rs.)

Amount in Words:
 Rupees thirty eight thousand two hundred fifty only

DY. MANAGER(ADVERTISEMENT)
 THE KOLKATA MUNICIPAL CORPORATION



THE KOLKATA MUNICIPAL CORPORATION
ADVERTISEMENT DEPARTMENT
5, S.N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
Address: 13A, MADANMOHANTALA STREET
KOLKATA - 5

Demand No.: 200703113
Date: 22/01/2007

License No: 554-1512

Number Of Hoarding: 1

Plot Number: H9.

Location: METROPOLITAN BYE PASS,
Current Demand:
Type

	Fees Head	Rate	Amount (Rs.)
PRIVATE HOARDING (501 & ABOVE)	U/S 202 (01/04/2006-31/03/2007)	28	33600
	U/S 203 (01/04/2006-31/03/2007)	17	20400
	ADV. TAX (U/S 204) (01/04/2006-31/03/2007)	70	84000
			138000

Current Bill Amount (Rs.)

Current Bill Amount in Words:
Rupees one lakh thirty eight thousand only

Deputy Manager (Advertisement)
The Kolkata Municipal Corporation
DY. MANAGER (ADVERTISEMENT)
THE KOLKATA MUNICIPAL CORPORATION



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THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
 Address: 13A, MADANMOHANTALA STREET
 KOLKATA - 5

Demand No.: 200703114
 Date: 22/01/2007

Phone No: 554-1512

Number Of Hoarding: 1

Plot Number: H10

Location: METROPOLITAN BYE PASS,
 Current Demand:
 Type

PRIVATE HOARDING(501&ABOVE)

Fees Head

Rate Amount(Rs.)

U/S 202 (01/04/2006-31/03/2007)	28	50400
U/S 203 (01/04/2006-31/03/2007)	17	30600
ADV. TAX (U/S 204) (01/04/2006-31/03/2007)	70	126000
		207000

Current Bill Amount(Rs.)

Current Bill Amount in Words:
 Rupees two lakh seven thousand only

[Signature]
 Deputy Manager (Advertisement)
 Kolkata Municipal Corporation
 DY. MANAGER (ADVERTISEMENT)
 THE KOLKATA MUNICIPAL CORPORATION



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THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
 Address: 13A, MADANMOHANTALA STREET
 KOLKATA - 5

Demand No.: 200703115
 Date: 22/01/2007

File No: 554-1512

Number Of Hoarding: 1

Number: H11

Location: METROPOLITAN BYE PASS,
 License Demand:

	Fees Head	Rate	Amount (Rs.)
PRIVATE HOARDING (501 & ABOVE)	U/S 202 (01/04/2006-31/03/2007)	28	33600
	U/S 203 (01/04/2006-31/03/2007)	17	20400
	ADV. TAX (U/S 204) (01/04/2006-31/03/2007)	70	84000
			138000

Current Bill Amount (Rs.)

Current Bill Amount in Words:
 Rupees one lakh thirty eight thousand only

[Signature]
 Deputy Manager (Advertisement)
 The Kolkata Municipal Corporation
 DY. MANAGER (ADVERTISEMENT)
 THE KOLKATA MUNICIPAL CORPORATION



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THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

see: KARUKRIT PUBLICITY P. LTD. (I0013)
 ss: 13A, MADANMOHANTALA STREET
 KOLKATA - 5

Demand No.: 200703116
 Date: 22/01/2007

No: 554-1512


Number Of Hoarding: 1

umber: H12
 tion:
 OPOLITAN BYE PASS,
 ent Demand:

Fees Head	Rate	Amount (Rs.)
U/S 202 (01/04/2006-31/03/2007)	28	33600
U/S 203 (01/04/2006-31/03/2007)	17	20400
ADV. TAX (U/S 204) (01/04/2006-31/03/2007)	70	84000
		138000

rent Bill Amount (Rs.)

rent Bill Amount in Words:
 fees one lakh thirty eight thousand only


 Deputy Manager (Advertisement)
 The Kolkata Municipal Corporation
 DY. MANAGER (ADVERTISEMENT)
 THE KOLKATA MUNICIPAL CORPORATION





Ref.No: KPPL/M/1246/2006-07

Date:08.03.2007

The Manager,
Advertisement Department,
The Kolkata Municipal Corporation,
5,S.N.Banerjee Road,
Kolkata-700013.



Re: Demand for License Fee, LUC &
Taxes on Advertisement of 4 sites
for Lot No.H13 to H16.

Dear Sir,

Apropos of your Demand No.200703121,200703122,200703123,
200703124 dated on 22/01/2007, relating to Lot No. H13 to H16 for a total
License fee, L.U.C. & Taxes on Advertisement for a total fees Rs.6,90,000/-only,
we are pleased to enclose the Cheque no./ Pay Order no.386459 date 08.03.07
for Rs.6,90,000/- on Bank of Maharashtra. As detailed below, for the period from
01.04.2006 to 31.03.2007, for your doing the needful;

<u>Lot No.</u>	<u>Demand No. & Date</u>	<u>Location</u>	<u>Amount</u>
H13	200703121 & 22/01/07	E.M.Bypass Metropolitan	2,07,000/-
H14	200703122 & 22/01/07	"	1,38,000/-
H15	200703123 & 22/01/07	"	1,38,000/-
H16	200703124 & 22/01/07	"	2,07,000/-

Kindly acknowledge and arrange to send your money receipt, for our
record.

Thanking you,

Yours faithfully,
For Karukrit Publicity Pvt.Ltd.

Treeta Pal
(DIRECTOR)

Encl: Pay order/draft no.xerox copy

Sg:Skppd/10

KARUKRIT
PUBLICITY PVT. LTD.

13A, Madanmohantala Street, Kolkata - 700 005
t. +91 33 2554 1512, 2554 3633, 2555 2977, f. 2554 1802, e. karukrit1932@vsnl.net, www.karukrit.com



MEMBER OF OUTDOOR ADVERTISING ASSOCIATION



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THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

Demand No.: 200703121
 Date: 22/01/2007

To Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
 Address: 13A, MADANMOHANTALA STREET
 KOLKATA - 5

Phone No: 554-1512

Number of Hoarding: 1

Lot Number: H13

Location: METROPOLITAN BYE PASS,
 Current Demand Type:

PRIVATE HOARDING (501 & ABOVE)

Fees Head

Fees Head	Rate	Amount (Rs.)
U/S 202 (01/04/2006-31/03/2007)	28	50400
U/S 203 (01/04/2006-31/03/2007)	17	30600
ADV. TAX (U/S 204) (01/04/2006-31/03/2007)	70	126000
		207000

Current Bill Amount (Rs.)

Current Bill Amount in Words:
 Rupees two lakh seven thousand only

[Signature]
 Deputy Manager (Advertisement)
 The Kolkata Municipal Corporation

DY. MANAGER (ADVERTISEMENT)
 THE KOLKATA MUNICIPAL CORPORATION



THE KOLKATA MUNICIPAL CORPORATION
ADVERTISEMENT DEPARTMENT
5, S.N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
Address: 13A, MADANMOHANTALA STREET
KOLKATA - 5

Demand No.: 200703122
Date: 22/01/200

Phone No: 554-1512

Number Of Hoarding: 1

Plot Number: H14
Location: TROPICAL BYE PASS,
Current Demand:
Type

PRIVATE HOARDING (501 & ABOVE)

Fees Head

Rate

Amount (Rs.)

U/S 202
(01/04/2006-31/03/2007)
U/S 203
(01/04/2006-31/03/2007)
ADV. TAX (U/S 204)
(01/04/2006-31/03/2007)

28

33600

17

20400

70

8400

13800

Current Bill Amount (Rs.)

Current Bill Amount in Words:
Rupees one lakh thirty eight thousand only

[Signature]
Deputy Manager (Advertisement)
The Kolkata Municipal Corporation

DEPUTY MANAGER (ADVERTISEMENT)
THE KOLKATA MUNICIPAL CORPORATION



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THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

To
 Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
 Address : 13A, MADANMOHANTALA STREET
 KOLKATA - 5

Demand No.: 2
 Date : 2

Phone No: 554-1512

Lot Number : H15

Number of Hoardin

Location :
 METROPOLITAN BYE PASS,
 Current Demand :
 Type

PRIVATE HOARDING (501&ABOVE)

Fees Head

Rate Am

U/S 202 (01/04/2006-31/03/2007)	28
U/S 203 (01/04/2006-31/03/2007)	17
ADV. TAX (U/S 204) (01/04/2006-31/03/2007)	70

Current Bill Amount (Rs.)

Current Bill Amount in Words:
 Rupees one lakh thirty eight thousand only

[Signature]
 Deputy Manager (Adver
 The Kolkata Municipal C

DY. MANAGER (ADVERTIS
 THE KOLKATA MUNICIPAL CO



- 7X7 -

THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S. N. BANERJEE ROAD, KOLKATA-700 013

Received From :

Name : KARUKRIT PUBLICITY P. LTD. (I0013)
 Address : 13A, MADANMOHANTALA STREET
 KOLKATA - 5

Receipt No. : 200700892
 Date : 10/03/2007
 Demand No. : 200703124
 Date : 22/01/2007

Phone No: 554-1512

Lot Number : H16

NARATION

U/S 202
 U/S 203
 ADV. TAX (U/S 204)
 Interest



DEMAND AMOUNT	PAID AMOUNT	DUE AMOUNT
50400	50400	0
30600	30600	0
126000	126000	0
0	0	0

Payment Informations :

Payment Type : Draft

Cheque/Draft No.	Cheque/Draft Date	Bank Name	Amount in (Rs.)
386459	08/03/2007	BANK OF MAHARASTRA	207000
			207000

Total Amount Paid :

Amount in Words : Rupees two lakh seven thousand only

E. & O. E.

[Signature]
 Joint Municipal Commissioner

Dy. Municipal Commissioner (Advt.)
 The Kolkata Municipal Corporation



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THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA-700 013

Received From :

Name : KARUKRIT PUBLICITY P. LTD. (I0013)
 Address : 13A, MADANMOHANTALA STREET
 KOLKATA - 5

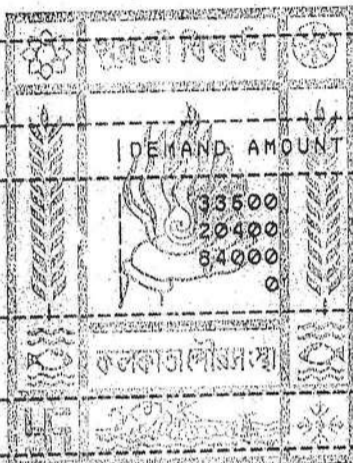
Receipt No.: 200700891
 Date : 10/03/2007
 Demand No.: 200703123
 Date : 22/01/2007

Phone No: 554-1512

Lot Number : H15

NARATION

U/S 202
 U/S 203
 ADV. TAX (U/S 204)
 Interest



DEMAND AMOUNT	PAID AMOUNT	DUE AMOUNT
33500	33500	0
20400	20400	0
84000	84000	0
0	0	0

Payment Informations :

Payment Type : Draft

Cheque/Draft No.	Cheque/Draft Date	Bank Name	Amount In (Rs.)
386459	08/03/2007	BANK OF MAHARASTRA	138000

Total Amount Paid :

Amount in Words : Rupees one lakh thirty eight thousand only

E. & O. E.

(Signature)
 Joint municipal Commissioner

Dy. Municipal Commissioner (Advt.)
 The Kolkata Municipal Corporation



- 7X9 -

THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA-700 013

Received From :

Name : KARUKRIT PUBLICITY P. LTD. (I0013)
 Address : 13A, MADANMOHANTALA STREET
 KOLKATA - 5

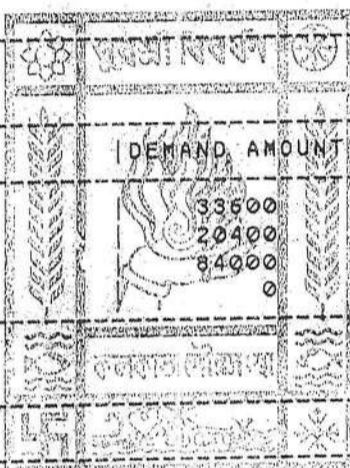
Receipt No.: 200700890
 Date : 10/03/2007
 Demand No.: 200703122
 Date : 22/01/2007

Phone No: 554-1512

Lot Number : H14

NARATION

U/S 202
 U/S 203
 ADV. TAX (U/S 204)
 Interest



DEMAND AMOUNT	PAID AMOUNT	DUE AMOUNT
33600	33600	0
20400	20400	0
84000	84000	0
0	0	0

Payment Informations :

Payment Type : Draft

Cheque/Draft No.	Cheque/Draft Date	Bank Name	Amount in (Rs.)
386459	08/03/2007	BANK OF MAHARASTRA	138000
Total Amount Paid :			138000

Amount in Words :
 Rupees one lakh thirty eight thousand only

E. & O.E.

(Signature)
 Joint municipal Commissioner

Dy. Municipal Commissioner (Advt.)
 The Kolkata Municipal Corporation



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THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA - 700 013

Received From :

Name : KARUKRIT PUBLICITY P. LTD. (IC013)
 Address : 13A, MADANMOHANTALA STREET
 KOLKATA - 5

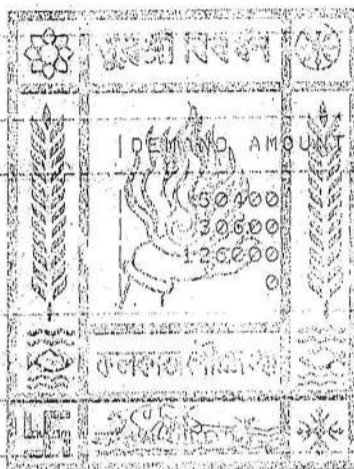
Receipt No. : 200700889
 Date : 10/03/2007
 Demand No. : 200703121
 Date : 22/01/2007

Phone No: 554-1512

Lot Number : H13

NARRATION

U/S 202
 U/S 203
 ADV. TAX (U/S 204)
 Interest



DEMAND AMOUNT	PAID AMOUNT	DUE AMOUNT
50400	50400	0
30600	30600	0
126000	126000	0
0	0	0

Payment Informations :

Payment Type : Draft

Cheque/Draft No.	Cheque/Draft Date	Bank Name	Amount in (Rs.)
386459	08/03/2007	BANK OF MAHARASTRA	207000

Total Amount Paid. : 207000

Amount in Words : Rupees two lakh seven thousand only

E.S. O.E.

(Handwritten Signature)
 Joint municipal Commissioner

Dy. Municipal Commissioner (Advt.)
 The Kolkata Municipal Corporation





Ref.No: KPPI/M/1247/2006-07

Date:08.03.2007

The Manager,
Advertisement Department,
The Kolkata Municipal Corporation,
5,S.N.Banerjee Road,
Kolkata-700013.



Re: Demand for License fee, LUC &
Taxes on Advertisement of 5 sites
for Lot No.H17 to H21.

Dear Sir,

Apropos of your Demand No.200703125,200703126,200703127,
200703128,200703129 dated on 22/01/2007, relating to Lot No. H17 to H21
for a total License fee, L.U.C. & Taxes on Advertisement for a total fees
Rs.6,78,500/-only,we are pleased to enclose the Cheque no./ Pay Order no.
386460 date 08.03.07 for Rs.6,78,500/- on Bank of Maharashtra. As detailed
below,for the period from 01.04.2006 to 31.03.2007, for your doing the needful;

<u>Lot No.</u>	<u>Demand No. & Date</u>	<u>Location</u>	<u>Amount</u>
H17	200703125 & 22/01/07	E.M.Bypass Metropolitan	1,38,000/-
H18	200703126 & 22/01/07	..	1,38,000/-
H19	200703127 & 22/01/07	..	1,72,500/-
H20	200703128 & 22/01/07	..	1,15,000/-
H21	200703129 & 22/01/07	..	1,15,000/-

Kindly acknowledge and arrange to send your money receipt, for our
record.

Thanking you,

Yours faithfully,
For Karukrit Publicity Pvt.Ltd.

Kanto Pal
(DIRECTOR)

Encl: Pay orde:/draft no.xerox copy

Sg:Sn/ypd/717

KARUKRIT
PUBLICITY PVT. LTD.

13A, Madanmohantala Street, Kolkata - 700 005

t. +91 33 2554 1112, 2554 3633, 2555 2977, f. 2554 1802, e. karukrit1932@vsnl.net, www.karukrit.com



MEMBER OF, OUTDOOR ADVERTISING ASSOCIATION



भुगतान आदेश क.

PAY ORDER No.

Date..... 08/03/2007

THE KOLKATA MUNICIPAL CORPORATION*****

को या उनके आदेश पर OR ORDER

RUPEES Six Lakhs Seventy Eight Thousand Five Hundred and
Paise Zero Only

₹. Rs. *****678500.00

IN PAYMENT OF/ON ACCOUNT OF..... KARUKRITI PUBLICITY P.LTD. A/C V. SHAPED HOARD

के भुगतान स्वरूप/के कारण अदा करें.

कृते बैंक ऑफ महाराष्ट्र/FOR BANK OF MAHARASHTRA

SAI SECURITY



BILU

बैंक ऑफ महाराष्ट्र
BANK OF MAHARASHTRA

206, ए.पी.सी. रोड, श्याम बाजार, कोलकाता-700004
206, A.P.C. Road, Shyam Bazar, KOLKATA - 700004

(Signature)

प्राधिकृत अधिकारी/AUTHORISED OFFICIAL/S

⑈ 386460 ⑈ 7000 140 10 ⑈

12

Curren

Curren
Rupees

(Handwritten mark)



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THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

To
 Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
 Address: 13A, MADANMOHANTALA STREET
 KOLKATA - 5

Demand No.: 200703125
 Date: 22/01/2007

Phone No: 554-1512

Lot Number : H17

Number Of Hoarding : 1

Location :
 METROPOLITAN BYE PASS,
 Current Demand :
 Type

Type	Fees Head	Rate	Amount(Rs.)
PRIVATE HOARDING(501&ABOVE)	U/S 202	28	33600
	(01/04/2006-31/03/2007)		
	U/S 203	17	20400
	(01/04/2006-31/03/2007)		
	ADV. TAX (U/S 204)	70	84000
	(01/04/2006-31/03/2007)		

Current Bill Amount(Rs.)

138000

Current Bill Amount in Words:
 Rupees one lakh thirty eight thousand only

[Signature]
 Deputy Manager (Advertisement)
 The Kolkata Municipal Corporation

DY. MANAGER (ADVERTISEMENT)
 THE KOLKATA MUNICIPAL CORPORATION

[Signature]
 Paid in full by
 pay order no- 286460
 of 8/1/07. On 13/01/07



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THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

To Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
 Address : 13A, MADANMOHANTALA STREET
 KOLKATA - 5
 Phone No: 554-1512

Demand No.: 200703126
 Date : 22/01/2007

Lot Number : H18 Number Of Hoarding : 1

Location : METROPOLITAN BYE PASS,
 Current Demand :
 Type

Type	Fees Head	Rate	Amount(Rs.)
PRIVATE HOARDING(501&ABOVE)	U/S 202 (01/04/2006-31/03/2007)	28	33600
	U/S 203 (01/04/2006-31/03/2007)	17	20400
	ADV. TAX (U/S 204) (01/04/2006-31/03/2007)	70	84000

Current Bill Amount(Rs.) 138000

Current Bill Amount in Words:
 Rupees one lakh thirty eight thousand only

[Signature]
 Deputy Manager (Advertisement)
 The Kolkata Municipal Corporation

DY. MANAGER (ADVERTISEMENT)
 THE KOLKATA MUNICIPAL CORPORATION

[Handwritten Note]
 Paid in full by pm
 on 28/01/07
 On DOM



85

THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

To
 Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
 Address : 13A, MADANMOHANTALA STREET
 KOLKATA - 5
 Demand No.: 200703127
 Date : 22/01/2007
 Phone No: 554-1512

Lot Number : H19
 Number Of Hoarding : 1

Location :
 METROPOLITAN BYE PASS,
 Current Demand :
 Type

	Fees Head	Rate	Amount (Rs.)
PRIVATE HOARDING (501 & ABOVE)	U/S 202 (01/04/2006-31/03/2007)	28	42000
	U/S 203 (01/04/2006-31/03/2007)	17	25500
	ADV. TAX (U/S 204) (01/04/2006-31/03/2007)	70	105000

Current Bill Amount (Rs.) 172500

Current Bill Amount in Words:
 Rupees one lakh seventy two thousand five hundred only

[Signature]
 Deputy Manager (Advertisement)
 The Kolkata Municipal Corporation

DY. MANAGER (ADVERTISEMENT)
 THE KOLKATA MUNICIPAL CORPORATION

*paid in full by pay
 order no 286466
 of 09/07/07 on BOM*



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THE KOLKATA MUNICIPAL CORPORATION
ADVERTISEMENT DEPARTMENT
5, S.N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

Demand No.: 200703128
Date: 22/01/2007

To Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
Address: 13A, MADANMOHANTALA STREET
KOLKATA - 5

Phone No: 554-1512

Number Of Hoarding: 1

Lot, Number: H20

Location: METROPOLITAN BYE PASS,
Current Demand Type:

PRIVATE HOARDING (501&ABOVE)

Fees Head

U/S 202 (01/04/2006-31/03/2007)	28	28000
U/S 203 (01/04/2006-31/03/2007)	17	17000
ADV. TAX (U/S 204) (01/04/2006-31/03/2007)	70	70000

Rate Amount (Rs.)

115000

Current Bill Amount (Rs.)

Current Bill Amount in Words:
Rupees one lakh fifteen thousand only

[Signature]
Deputy Manager (Advertisement)
The Kolkata Municipal Corporation

DY. MANAGER (ADVERTISEMENT)
THE KOLKATA MUNICIPAL CORPORATION

Bill
Part in full by
on 28/01/07
or BOM



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THE KOLKATA MUNICIPAL CORPORATION
ADVERTISEMENT DEPARTMENT
5, S.N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

To
Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
Address: 13A, MADANMOHANTALA STREET
KOLKATA - 5

Demand No.: 200703129
Date: 22/01/2007

Phone No: 554-1512

Lot Number : H21

Number Of Hoarding : 1

Location :
METROPOLITAN BYE PASS,
Current Demand :
Type

Type	Fees Head	Rate	Amount (Rs.)
PRIVATE HOARDING (501& ABOVE)	U/S 202 (01/04/2006-31/03/2007)	28	28000
	U/S 203 (01/04/2006-31/03/2007)	17	17000
	ADV. TAX (U/S 204) (01/04/2006-31/03/2007)	70	70000
			115200

Current Bill Amount (Rs.)

Current Bill Amount in Words:
Rupees one lakh fifteen thousand only


Deputy Manager (Advertisement)
The Kolkata Municipal Corporation

DY. MANAGER (ADVERTISEMENT)
THE KOLKATA MUNICIPAL CORPORATION

Handwritten notes:
Paid in full
Rs 150000
386460 at
19/01/07 on PM



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THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA - 700 013

Received From :

Name : KARUKRIT PUBLICITY P. LTD. (I0013).
 Address : 13A, MADANMOHANTALA STREET
 KOLKATA - 5

Receipt No.: 200700858
 Date: 10/03/2007
 Demand No.: 200703129
 Date: 22/01/2007

Phone No: 554-1512

Lot Number : H21

VARIATION

U/S 202
 U/S 203
 ADV. TAX (U/S 204)
 Interest



DEMAND AMOUNT	PAID AMOUNT	DUE AMOUNT
28000	28000	0
17000	17000	0
70000	70000	0
0	0	0

Payment Informations :

Payment Type : Draft

Cheque/Draft No.	Cheque/Draft Date	Bank Name	Amount in (Rs.)
386460	08/03/2007	BANK OF MAHARASTRA	115000
Total Amount Paid :			115000

Amount in Words :
 Rupees one lakh fifteen thousand only

E. & O. E.

(Signature)
 Joint municipal Commissioner

Dy. Municipal Commissioner (Advt.)
 The Kolkata Municipal Corporation



THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S. N. BANERJEE ROAD, KOLKATA-700 013

Received From :

Name : KARUKRIT PUBLICITY P. LTD. (I0013)
 Address : 13A, MADANMOHANTALA STREET
 KOLKATA - 5

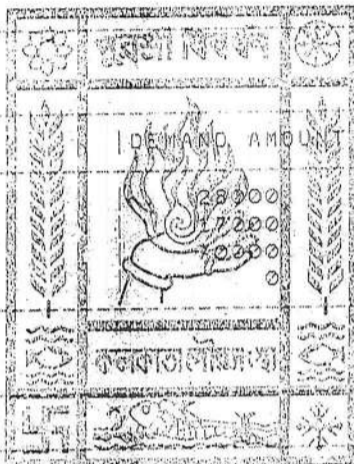
Receipt No. : 200700887
 Date : 10/03/2007
 Demand No. : 200703128
 Date : 22/01/2007

Phone No: 554-1512

Lot Number : 420

NARATION

U/S 202
 U/S 203
 ADV. TAX (U/S 204)
 Interest



DEMAND AMOUNT	PAID AMOUNT	DUE AMOUNT
28000	28000	0
17000	17000	0
70000	70000	0
0	0	0

Payment Informations :

Payment Type : Draft

Cheque/Draft No.	Cheque/Draft Date	Bank Name	Amount in (Rs.)
386460	08/03/2007	BANK OF MAHARASTRA	115000
Total Amount Paid :			115000

Amount in Words : Rupees one lakh fifteen thousand only

E. & O.E.

[Signature]
 Joint Municipal Commissioner

Dy. Municipal Commissioner (Advt.)
 The Kolkata Municipal Corporation



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THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA-700 013

Received From :

Name : KARUKRIT PUBLICITY P. LTD. (I0013)
 Address : 13A, MADANMOHANTALA STREET
 KOLKATA - 5

Receipt No.: 200700886
 Date : 10/03/2007
 Demand No.: 200703127
 Date : 22/01/2007

Phone No: 554-1512

Post Number : H19

DESCRIPTION

U/S 202
 U/S 203
 DV. TAX (U/S 204)
 Interest



DEMAND AMOUNT	PAID AMOUNT	DUE AMOUNT
42000	42000	0
25500	25500	0
105000	105000	0
0	0	0

Payment Informations :

Payment Type : Draft

Cheque/Draft No.	Cheque/Draft Date	Bank Name	Amount in (Rs.)
186460	08/03/2007	BANK OF MAHARASTRA	172500
Total Amount Paid :			172500

Amount in Words :
 Rupees one lakh seventy two thousand five hundred only

E. & O.E.

Joint municipal Commissioner

By. Municipal Commissioner (Advt.)
 The Kolkata Municipal Corporation



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THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA-700 013

Received From :

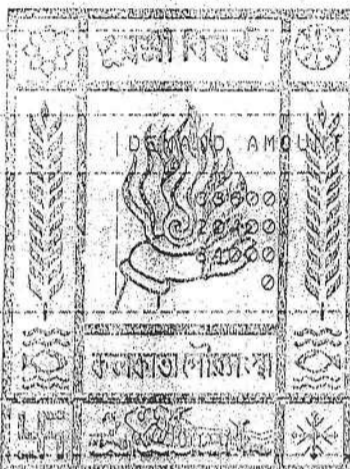
Name : KARUKRIT PUBLICITY P. LTD. (I0013)
 Address : 13A, MADANMOHANTALA STREET
 KOLKATA - 5

Receipt No.: 200700885
 Date : 10/03/2007
 Demand No.: 200703125
 Date : 22/01/2007

Phone No: 554-1512

Document Number : H18

DESCRIPTION	DEMAND AMOUNT	PAID AMOUNT	DUE AMOUNT
S 202	33600	33600	0
S 203	20400	20400	0
V. TAX (U/S 204)	84000	84000	0
Interest	0	0	0



Payment Informations :

Payment Type : Draft

Cheque/Draft No.	Cheque/Draft Date	Bank Name	Amount In (Rs.)
86460	08/03/2007	BANK OF MAHARASTRA	138000

Total Amount Paid : 138000

Amount in Words : Rupees one lakh thirty eight thousand only

E. S. O. E.

Joint municipal Commissioner

By, Municipal Commissioner (Advt.)
 The Kolkata Municipal Corporation



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THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA 700 013

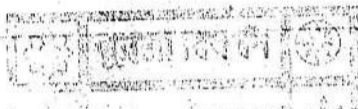
Received From :

Name : KARUKRIT PUBLICITY P. LTD. (10013)
 Address : 13A, MADANMOHANTALA STREET
 KOLKATA - 5

Receipt No.: 200700884
 Date : 10/03/2007
 Demand No.: 200703125
 Date : 22/01/2007

Phone No: 554-1512

Lot Number : R17



NARATION	DEMAND AMOUNT	PAID AMOUNT	DUE AMOUNT
U/S 202	33500	33500	0
U/S 203	20400	20400	0
ADV. TAX (U/S 204)	34000	34000	0
Interest	0	0	0

Payment Informations :

Payment Type : Draft

Cheque/Draft No.	Cheque/Draft Date	Bank Name	Amount in (Rs.)
386460	08/03/2007	BANK OF MAHARASTRA	138000

Total Amount Paid :

Amount in Words : Rupees one lakh thirty eight thousand only

E. S. O. E.

[Signature]
 Joint municipal Commissioner

Dy. Municipal Commissioner (Advt.)
 The Kolkata Municipal Corporation





Ref.No: KPPI/M/1248/2006-07

Date:08.03.2007

The Manager,
Advertisement Department,
The Kolkata Municipal Corporation,
5, S.N. Banerjee Road,
Kolkata-700013.



Re: Demand for License Fee, LUC &
Taxes on Advertisement of 9 sites
for Lot No.H22 to H30.

Dear Sir,

Apropos of your Demand No.200703130,200703131,200703132,
200703133,200703134,200703135,200703136,200703137,200703138 dated
on 22/01/2007, relating to Lot No. H22 to H30 for a total License fee, L.U.C.
for a total fees & Taxes on Advertisement Rs.7,73,750/-only, we are pleased
to enclose the Cheque n.o./ Pay Order no.386461 date 08.03.07 for Rs.7,73,750/-
on Bank of Maharashtra. As detailed below, for the period from 01.04.2006
to 31.03.2007, for your loing the needful;

Lot No.	Demand No. & Date	Location	Amount
H22	200703130 & 22/01/07	E.M.Bypass Metropolitan	92,000/-
H23	200703131 & 22/01/07	"	92,000/-
H24	200703132 & 22/01/07	"	1,03,500/-
H25	200703133 & 22/01/07	"	1,03,500/-
H26	200703134 & 22/01/07	"	1,03,500/-
H27	200703135 & 22/01/07	"	1,03,500/-
H28	200703136 & 22/01/07	"	1,03,500/-
H29	200703137 & 22/01/07	"	34,000/-
H30	200703138 & 22/01/07	"	38,250/-

Kindly acknowledge and arrange to send your money receipt, for our
record.

Thanking you,

Yours faithfully,
For Karukrit Publicity Pvt.Ltd.
Jeebo Sarkar
(DIRECTOR)

Encl: Pay order/draft no.xerox copy

Sp. Sn.kppi/71X

KARUKRIT[®]
PUBLICITY PVT. LTD.

13A, Madanmohantala Street, Kolkata - 700 005

t. +91 33 2554 1512, 2554 3633, 2555 2977, f. 2554.1802, e. karukrit1932@vsnl.net, www.karukrit.com



MEMBER OF OUTDOOR ADVERTISING ASSOCIATION



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भुगतान आदेश क्र.

PAY ORDER No.

Date 08/03/2007

KOLKATA MUNICIPAL CORPORATION*****

को या उनके आदेश पर OR ORDER

Seven Lakhs Seventy Three Thousand Seven Hundred and Paise Zero Only

₹. Rs. *****773750.00

IN PAYMENT OF/ON ACCOUNT OF KARUKRITI PUBLICITY P. LTD. A/C V. SHAPED HOARD

के भुगतान स्वरूप/के कारण अदा करें.

कृते बैंक ऑफ महाराष्ट्र/FOR BANK OF MAHARASHTRA



बैंक ऑफ महाराष्ट्र
BANK OF MAHARASHTRA

206, ए.पी.सी.रोड, श्याम बाजार, कोलकाता-700004
206, A.P.C. Road, Shyam Bazar, KOLKATA - 700004

[Handwritten Signature]
प्राधिकृत अधिकारी/AUTHORISED OFFICIALS

⑈ 38846 ⑈ 7000 ⑈ 40 ⑈ 01 ⑈

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THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

To
 Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
 Address : 13A, MADANMOHANTALA STREET
 KOLKATA - 5

Demand No.: 200703130
 Date : 22/01/2007

Phone No: 554-1512

Lot Number : H22

Number Of Hoarding : 1

Location :
 METROPOLITAN BYE PASS,
 Current Demand :

Type	Fees Head	Rate	Amount (Rs.)
PRIVATE HOARDING (501 & ABOVE)	U/S 202 (01/04/2006-31/03/2007)	28	22400
	U/S 203 (01/04/2006-31/03/2007)	17	13600
	ADV. TAX (U/S 204) (01/04/2006-31/03/2007)	70	56000

Current Bill Amount (Rs.)

92000

Current Bill Amount in Words:
 Rupees ninety two thousand only

[Signature]
 Deputy Manager (Advertisement)
 The Kolkata Municipal Corporation

DY. MANAGER (ADVERTISEMENT)
 THE KOLKATA MUNICIPAL CORPORATION

[Signature]
 Paid in full by pay
 order 286461 dt - 8/3/07
 on BOM



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THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S. N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

To Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
 Address : 13A, MADANMOHANTALA STREET
 KOLKATA - 5

Demand No.: 200705131
 Date : 22/01/2007

Phone No: 554-1512

Lot Number : H23

Number Of Hoarding : 1

Location : METROPOLITAN BYE PASS,
 Current Demand :
 Type

Type	Fees Head	Rate	Amount (Rs.)
PRIVATE HOARDING (501 & ABOVE)	U/S 202 (01/04/2006-31/03/2007)	28	22400
	U/S 203 (01/04/2006-31/03/2007)	17	13600
	ADV. TAX (U/S 204) (01/04/2006-31/03/2007)	70	56000
			92000

Current Bill Amount (Rs.)

Current Bill Amount in Words:
 Rupees ninety two thousand only

[Signature]
 Deputy Manager (Advertisement)
 The Kolkata Municipal Corporation

DY. MANAGER (ADVERTISEMENT)
 THE KOLKATA MUNICIPAL CORPORATION

[Signature]
 Paid in full by
 order no- 286461 dt 28/2/07
 on Rs 0 M.



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THE KOLKATA MUNICIPAL CORPORATION
ADVERTISEMENT DEPARTMENT
5, S.N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

To
Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
Address: 13A, MADANMOHANTALA STREET
KOLKATA - 5

Demand No.: 200703132
Date: 22/01/2007

Phone No: 554-1512

Lot Number : H24

Number Of Hoarding : 1

Location :
METROPOLITAN BYE PASS,
Current Demand :

Type	Fees Head	Rate	Amount (Rs.)
PRIVATE HOARDING (501 & ABOVE)	U/S 202 (01/04/2006-31/03/2007)	28	25200
	U/S 203 (01/04/2006-31/03/2007)	17	15300
	ADV. TAX (U/S 204) (01/04/2006-31/03/2007)	70	63000

Current Bill Amount (Rs.)

103500

Current Bill Amount in Words:

Rupees one lakh three thousand five hundred only

[Signature]
Deputy Manager (Advertisement)
The Kolkata Municipal Corporation

DY. MANAGER (ADVERTISEMENT)
THE KOLKATA MUNICIPAL CORPORATION

Diw
Paid in full by pay
order no- 386461 Dt 8/2/07
on DOM



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THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

To
 Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
 Address : 13A, MADANMOHANTALA STREET
 KOLKATA - 5

Demand No.: 200703133
 Date : 22/01/2007

Phone No: 554-1512

Lot Number : H25

Number Of Hoarding : 1

Location :
 METROPOLITAN BYE PASS,
 Current Demand :

Type	Fees Head	Rate	Amount(Rs.)
PRIVATE HOARDING(501&ABOVE)	U/S 202 (01/04/2006-31/03/2007)	28	25200
	U/S 203 (01/04/2006-31/03/2007)	17	15300
	ADV. TAX (U/S 204)	70	63000
	(01/04/2006-31/03/2007)		

Current Bill Amount(Rs.)

103500

Current Bill Amount in Words:
 Rupees one lakh three thousand five hundred only

[Signature]
 Deputy Manager (Advertisement)
 The Kolkata Municipal Corporation

DY. MANAGER (ADVERTISEMENT)
 THE KOLKATA MUNICIPAL CORPORATION

Paid
 Paid in full by pay
 order no. 28648124
 8/3/07 on BOM



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THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

To
 Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
 Address : 13A, MADANMOHANTALA STREET
 KOLKATA - 5

Demand No.: 200703134
 Date : 22/01/2007

Phone No: 554-1512

Lot Number : H26

Number Of Hoarding : 1

Location :
 METROPOLITAN BYE PASS,
 Current Demand :
 Type

Type	Fees Head	Rate	Amount (Rs.)
PRIVATE HOARDING (501&ABOVE)	U/S 202 (01/04/2006-31/03/2007)	28	26200
	U/S 203 (01/04/2006-31/03/2007)	17	15300
	ADV. TAX (U/S 204) (01/04/2006-31/03/2007)	70	63200

Current Bill Amount (Rs.)

103500

Current Bill Amount in Words:
 Rupees one lakh three thousand five hundred only

[Signature]
 Deputy Manager (Advertisement)
 The Kolkata Municipal Corporation

DY. MANAGER (ADVERTISEMENT)
 THE KOLKATA MUNICIPAL CORPORATION

July
 Paid in full by *pm*
 order no-386461 of 8/9/08
 on D.O.M



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THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

To Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
 Address : 13A, MADANMOHANTALA STREET
 KOLKATA - 5

Demand No.: 200703135
 Date : 22/01/2007

Phone No: 554-1512

Lot Number : H27

Number Of Hoarding : 1

Location : METROPOLITAN BYE PASS,
 Current Demand :
 Type

Type	Fees Head	Rate	Amount (Rs.)
PRIVATE HOARDING (501&ABOVE)	U/S 202 (01/04/2006-31/03/2007)	28	25200
	U/S 203 (01/04/2006-31/03/2007)	17	15300
	ADV. TAX (U/S 204) (01/04/2006-31/03/2007)	70	63000

Current Bill Amount (Rs.) 103500

Current Bill Amount in Words:
 Rupees one lakh three thousand five hundred only

[Signature]
 Deputy Manager (Advertisement)
 The Kolkata Municipal Corporation

*Bill Paid in full by my
 mes no 386677 at 8/2/07
 On 30/1/07*

DY. MANAGER (ADVERTISEMENT)
 THE KOLKATA MUNICIPAL CORPORATION



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THE KOLKATA MUNICIPAL CORPORATION
ADVERTISEMENT DEPARTMENT
5, S. N. BANERJEE ROAD, KOLKATA-700. 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

To
Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
Address : 13A, MADANMOHANTALA STREET
KOLKATA - 5

Demand No.: 200703136
Date : 22/01/2007

Phone No: 554-1512

Lot Number : H28

Number Of Hoarding : 1

Location :
METROPOLITAN BYE PASS,
Current Demand :
Type

Type	Fees Head	Rate	Amount (Rs.)
PRIVATE HOARDING (501 & ABOVE)	U/S 202 (01/04/2006-31/03/2007)	28	25200
	U/S 203 (01/04/2006-31/03/2007)	17	15300
	ADV. TAX (U/S 204) (01/04/2006-31/03/2007)	70	63000

Current Bill Amount (Rs.)

103500

Current Bill Amount in Words:
Rupees one lakh three thousand five hundred only

[Signature]
Deputy Manager (Advertisement)
The Kolkata Municipal Corporation

DY. MANAGER (ADVERTISEMENT)
THE KOLKATA MUNICIPAL CORPORATION

*For paid in full by my
Acct no - 286461 of
8/9/09 on BOM*



-102-

THE KOLKATA MUNICIPAL CORPORATION
ADVERTISMENT DEPARTMENT
5, S. N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

To
Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
Address : 13A, MADANMOHANTALA STREET
KOLKATA - 5

Demand No. : 200703137
Date : 22/01/2007

Phone No: 554-1512

Lot Number : H29

Number Of Hoarding : 1

Location :
METROPOLITAN BYE PASS,
Current Demand :
Type

Type	Fees Head	Rate	Amount (Rs.)
PRIVATE HOARDING (201-500)	U/S 202 (01/04/2006-31/03/2007)	28	11200
	U/S 203 (01/04/2006-31/03/2007)	17	6800
	ADV. TAX (U/S 204) (01/04/2006-31/03/2007)	40	16000

Current Bill Amount (Rs.)

Current Bill Amount in Words:
Rupees thirty four thousand only

34000
Deputy Manager (Advertisement)
The Kolkata Municipal Corporation

DY. MANAGER (ADVERTISMENT)
THE KOLKATA MUNICIPAL CORPORATION

Paid
Paid in full by
order no-386461 of
on 13/01/07



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THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA-700 013

DEMAND FOR LICENSE FEE, LUC & TAXES ON ADVERTISEMENT

To Licensee: KARUKRIT PUBLICITY P. LTD. (I0013)
 Address : 13A, MADANMOHANTALA STREET
 KOLKATA - 5
 Phone No: 554-1512

Demand No.: 200703138
 Date : 22/01/2007

Lct Number : H30 Number Of Hoarding : 1

Location :
 METROPOLITAN BYE PASS,
 Current Demand :
 Type

Type	Fees Head	Rate	Amount (Rs.)
PRIVATE HOARDING (201-500)	U/S 202 (01/04/2006-31/03/2007)	28	12600
	U/S 203 (01/04/2006-31/03/2007)	17	7650
	ADV. TAX (U/S 204) (01/04/2006-31/03/2007)	40	18000

Current Bill Amount (Rs.) 38250

Current Bill Amount in Words:
 Rupees thirty eight thousand two hundred fifty only

[Signature]
 Deputy Manager (Advertisement),
 The Kolkata Municipal Corporation

DY. MANAGER (ADVERTISEMENT)
 THE KOLKATA MUNICIPAL CORPORATION

Handwritten note:
 Paid in full by
 order no-386461 of
 23/01/07 on BOM



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THE KOLKATA MUNICIPAL CORPORATION
ADVERTISEMENT DEPARTMENT
5, S.N. BANERJEE ROAD, KOLKATA-700 013

Received From :

Name : KARUKRIT PUBLICITY P. LTD. (I0013)
Address : 13A, MADANMOHANTALA STREET
KOLKATA - 5

Receipt No.: 200700906
Date : 10/03/2007
Demand No.: 200703138
Date : 22/01/2007

Phone No: 654-1512

Lot Number : H30

NARATION	DEMAND AMOUNT	PAID AMOUNT	DUE AMOUNT
U/S 202	12600	12600	0
U/S 203	7650	7650	0
ADV. TAX (U/S 204)	18000	18000	0
Interest	0	0	0

Payment Informations :

Payment Type : Draft

Cheque/Draft No.	Cheque/Draft Date	Bank Name	Amount in (Rs.)
386461	08/03/2007	BANK OF MAHARASTRA	38250

Total Amount Paid :

38250

Amount in Words :

Rupees thirty eight thousand two hundred fifty only.

E. & O.E.


Joint Municipal Commissioner

Dy. Municipal Commissioner (Advt.)
The Kolkata Municipal Corporation



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THE KOLKATA MUNICIPAL CORPORATION
ADVERTISMENT DEPARTMENT
5, S.N. BANERJEE ROAD, KOLKATA-700 013

Received From :

Name : KARUKRIT PUBLICITY P. LTD. (I0013)
Address : 13A, MADANMOHANTALA STREET
KOLKATA - 5

Receipt No.: 200700905
Date : 10/03/2007
Demand No.: 200703137
Date : 22/01/2007

Phone No: 554-1512

Lot Number : H29

NARATION	DEMAND AMOUNT	PAID AMOUNT	DUE AMOUNT
U/S 202	11200	11200	0
U/S 203	6800	6800	0
ADV. TAX (U/S 204)	16000	16000	0
Interest	0	0	0

Payment Informations :

Payment Type : Draft

Cheque/Draft No.	Cheque/Draft Date	Bank Name	Amount in (Rs.)
386461	08/03/2007	BANK OF MAHARASTRA	34000

Total Amount Paid :

34000

Amount in Words :
Rupees thirty four thousand only.

E. & O.E.

[Signature]
Joint Municipal Commissioner

Dy. Municipal Commissioner (Advt.)
The Kolkata Municipal Corporation



THE KOLKATA MUNICIPAL CORPORATION
ADVERTISMENT DEPARTMENT
5, S.N. BANERJEE ROAD, KOLKATA-700 013

Received From :

Name : KARUKRIT PUBLICITY P. LTD. (I0013)
Address : 13A, MADANMOHANTALA STREET
KOLKATA - 5

Receipt No. : 200700904
Date : 10/03/2007
Demand No. : 200703136
Date : 22/01/2007

Phone No: 554-1512

Lot Number : H28

NARATION	DEMAND AMOUNT	PAID AMOUNT	DUE AMOUNT
U/S 202	25200	25200	0
U/S 203	15300	15300	0
ADV. TAX (U/S. 204)	63000	63000	0
Interest	0	0	0

Payment Informations :

Payment Type : Draft

Cheque/Draft No.	Cheque/Draft Date	Bank Name	Amount in (Rs.)
386461	08/03/2007	BANK OF MAHARASTRA	103500

Total Amount Paid :

103500

Amount in Words :
Rupees one lakh three thousand five hundred only

E. & O.E.

[Signature]
Joint Municipal Commissioner

Dy. Municipal Commissioner (Advt.)
The Kolkata Municipal Corporation



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THE KOLKATA MUNICIPAL CORPORATION
 ADVERTISEMENT DEPARTMENT
 5, S.N. BANERJEE ROAD, KOLKATA-700 013

Received From :

Name : KARUKRIT PUBLICITY P. LTD. (I0013)
 Address : 13A, MADANMOHANTALA STREET
 KOLKATA - 5

Receipt No. : 200700903
 Date : 10/03/2007
 Demand No. : 200703135
 Date : 22/01/2007

Phone No: 554-1512

Lot Number : H27

NARATION	DEMAND AMOUNT	PAID AMOUNT	DUE AMOUNT
U/S 202	25200	25200	0
U/S 203	15300	15300	0
ADV. TAX (U/S 204)	63000	63000	0
Interest	0	0	0

Payment Informations :

Payment Type : Draft

Cheque/Draft No.	Cheque/Draft Date	Bank Name	Amount in (Rs.)
386461	08/03/2007	BANK OF MAHARASTRA	103500
Total Amount Paid :			103500

Amount in Words :
 Rupees one lakh three thousand five hundred only

E. & O.E.

[Signature]
 Joint municipal Commissioner

Dy. Municipal Commissioner (Advt.)
 The Kolkata Municipal Corporation



THE KOLKATA MUNICIPAL CORPORATION
ADVERTISEMENT DEPARTMENT
5, S.N. BANERJEE ROAD, KOLKATA-700 013

Received From :

Name : KARUKRIT PUBLICITY P. LTD. (I0013)
Address : 13A, MADANMOHANTALA STREET
KOLKATA - 5

Phone No: 554-1512

Lot Number : H26

Receipt No.: 200700502
Date : 10/03/2007
Demand No.: 200703134
Date : 22/01/2007

NARATICN	DEMAND AMOUNT	PAID AMOUNT	DUE AMOUNT
U/S 202	25200	25200	0
U/S 203	15300	15300	0
ADV. TAX (U/S 204)	63000	63000	0
Interest	0	0	0

Payment Informations :

Payment Type : Draft

Cheque/Draft No.	Cheque/Draft Date	Bank Name	Amount in (Rs.)
386461	08/03/2007	BANK OF MAHARASTRA	103500
Total Amount Paid :			103500

Amount in Words :
Rupees one lakh three thousand five hundred only

E. & O. E.

[Signature]
Joint municipal Commissioner

Dy. Municipal Commissioner (Advt.)
The Kolkata Municipal Corporation



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THE KOLKATA MUNICIPAL CORPORATION
ADVERTISEMMENT DEPARTMENT
5, S.N. BANERJEE ROAD, KOLKATA-700 013

Received From :

Name : KARUKRIT PUBLICITY P. LTD. (I0013)
Address : 13A, MADANMOHANTALA STREET
KOLKATA - 5

Receipt No.: 200700901
Date : 10/03/2007
Demand No.: 200703133
Date : 22/01/2007

Phone No: 554-1512

Lot Number : H25

NARATION	DEMAND AMOUNT	PAID AMOUNT	DUE AMOUNT
U/S 202	25200	25200	0
U/S 203	15300	15300	0
ADV. TAX (U/S 204)	63000	63000	0
Interest	0	0	0

Payment Informations :

Payment Type : Draft

Cheque/Draft No.	Cheque/Draft Date	Bank Name	Amount in (Rs.)
386461	08/03/2007	BANK OF MAHARASTRA	103500
			103500

Total Amount Paid :

Amount in Words :
Rupees one lakh three thousand five hundred only

E. & O.E.

[Signature]
Joint municipal Commissioner

Dy. Municipal Commissioner (Advt.)
The Kolkata Municipal Corporation



---1X0---

THE KOLKATA MUNICIPAL CORPORATION
ADVERTISEMENT DEPARTMENT
5, S.N. BANERJEE ROAD, KOLKATA-700 013

Received From :

Name : KARUKRIT PUBLICITY P. LTD. (I0013)
Address : 13A, MADANMOHANTALA STREET
KOLKATA - 5

Receipt No.: 200700900
Date : 10/03/2007
Demand No.: 200703132
Date : 22/01/2007

Phone No: 554-1512

Lot Number : H24

NARATION	DEMAND AMOUNT	PAID AMOUNT	DUE AMOUNT
U/S 202	25200	25200	0
U/S 203	15300	15300	0
ADV. TAX (U/S 204)	63000	63000	0
Interest	0	0	0

Payment Informations :

Payment Type : Draft

Cheque/Draft No.	Cheque/Draft Date	Bank Name	Amount in (Rs.)
386461	08/03/2007	BANK OF MAHARASTRA	103500

Total Amount Paid :

103500

Amount in Words :

Rupees one lakh three thousand five hundred only

E. & O. E.

[Signature]
Joint municipal Commissioner

Dy. Municipal Commissioner (Advt.)
The Kolkata Municipal Corporation



- 1X -

THE KOLKATA MUNICIPAL CORPORATION
ADVERTISEMMENT DEPARTMENT
5, S.N. BANERJEE ROAD, KOLKATA-700 013

Received From :

Name : KARUKRIT PUBLICITY P. LTD. (I0013)
Address : 13A, MADANMOHANTALA STREET
KOLKATA - 5

Receipt No. : 200700899
Date : 10/03/2007
Demand No. : 200705131
Date : 22/01/2007

Phone No: 554-1512

Lot Number : H23

NARATION	DEMAND AMOUNT	PAID AMOUNT	DUE AMOUNT
U/S 202	22400	22400	0
U/S 203	13600	13600	0
ADV. TAX (U/S 204)	56000	56000	0
Interest	0	0	0

Payment Informations :

Payment Type : Draft

Cheque/Draft No.	Cheque/Draft Date	Bank Name	Amount in (Rs.)
386461	08/03/2007	BANK OF MAHARASTRA	92000
Total Amount Paid :			92000

Amount in Words :
Rupees ninety two thousand only

E. & O.E.

Joint municipal Commissioner

Dy. Municipal Commissioner (Advt.)
The Kolkata Municipal Corporation



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THE KOLKATA MUNICIPAL CORPORATION
ADVERTISEMENT DEPARTMENT
5, S.N. BANERJEE ROAD, KOLKATA-700 013

Received From :

Name : KARUKRIT PUBLICITY P. LTD. (I0013)
Address : 13A, MADANMOHANTALA STREET
KOLKATA - 5

Receipt No. : 200700898
Date : 10/03/2007
Demand No. : 200703130
Date : 22/01/2007

Phone No: 554-1512

Lot Number : H22

NARATION	DEMAND AMOUNT	PAID AMOUNT	DUE AMOUNT
U/S 202	22400	22400	0
U/S 203	13600	13600	0
ADV. TAX (U/S 204)	56000	56000	0
Interest	0	0	0

Payment Informations :

Payment Type : Draft

Cheque/Draft No.	Cheque/Draft Date	Bank Name	Amount In (Rs.)
386461	08/03/2007	BANK OF MAHARASTRA	92000

Total Amount Paid :

92000

Amount in Words :
Rupees ninety two thousand only

E. & O.E.

[Signature]
Joint Municipal Commissioner

Dy. Municipal Commissioner (Advt.)
The Kolkata Municipal Corporation



TYPED COPY

CC/AM : 9759747 THE KOLKATA MUNICIPAL CORPORATION

DEPARTMENT ADVERTISEMENT	RECEIPT 021529	DATE 31/03/2018	TIME 13:01:35
UNIT/ZONE/BOROUGH VII	OPERATOR 76944	COUNTER	
WARD 057	SURAJIT PRAMANIK		
PARTICULARS PRIVATE HOARDING	COLLECTION CENTRE		ILLEGIBLE

Name of Licensee	KARUKRIT ADVT PVT. LTD.		
Address	13A, MADAN MOHAN TALA STREET KOLKATA – 700005		
Bill No. :	2017-2018/P03780		
Bill Date :	05/03/2018		
Bill Period :	01/04/2017 – 31/03/2018		
Unit Code :	08-01-057-031-0047		
Size/Sqft :	450		
Premises No. :	Illegible		
Street :	J.B.S. HALDEN AVENUE (31)		
Location :	BYEPASS METROPOLITAN		
Hoad/Description :			
LICENSE FEE FOR ADVT U/S – 203		22,500.00	
ADVERTISEMENT U/S – 204		40,500.00	
TOTAL AMOUNT PAID	RS. 63,000.00		
AMOUNT IN WORDS :	RUPEES SIXTY-THREE THOUSAND ONLY		
Mode : CHQ/DD No.	CH/DD Date	Bank Name	
DD No. 278006	28/03/2018	HDFC BANK LTD.	
Cheque/Draft is subject to realization			
N.B. : Illegible			
S.D.		S.D.	
TREASURER		SIGNATURE OF OPERATOR	



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KOLKATA MUNICIPAL CORPORATION
Advertisement Department

5, S.N.Banerjee Road, Kolkata-700 013
Ph. No. : (033) 2286-1000 Extn : 2801

GSTIN OF KMC 19AAALT1025G1Z6

Demand for 01/04/2017-31/03/2018

Name & Address : KARUKRIT ADVT. PVT. LTD. (A2158) 13A, KADANMOHAN TALA STREET KOLKATA 700005	Bill No. : 2017-2018P03790 15/03/2018 Bill Date : 15327 APURBA NATH SEAL Operator :
---	---

GSTIN of the recipient: 19AABCK0835F1ZR

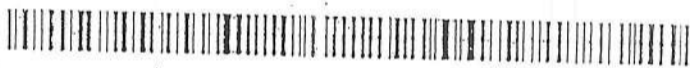
Uni: Code & Location: UNIT CODE : 05-01-057-031-0047 BOROUGH : VII WARD NO : 057 STREET NAME : J. B. S. HALDEN AVENUE (31) PREMISES NO : LOCATION : E. M. BYE PASS, METROPOLITAN	Size (Sq.ft.) 450
--	----------------------

Current Demand Details:

Section	SAC Code	Rate (Rs./Sq Ft.	Taxable Amount (Rs.)
LICENSE FEE FOR ADVT U/S - 203	00440406	50	22,500.00
ADVERTISEMENT TAX U/S - 204		90	40,500.00

Total Demand (Rs.): 63,000.00

Amount in Words: Rupees Sixty Three Thousand only



If Undelivered, please return to:
Room No. 118, CMO Building, KMC
5, S N Banerjee Road, Kolkata 700 013

MUNICIPAL COMMISSIONER
KOLKATA MUNICIPAL CORPORATION

GST as applicable is payable under Reverse Charge

Note : (1) For Payment see information on the back of the demand Notice.
(2) For outstanding demand details contact Advertisement Department.

This is a computer generated document, therefore signature is not required.



TYPED COPY

CC/AM : 0759741 THE KOLKATA MUNICIPAL CORPORATION

DEPARTMENT ADVERTISEMENT	RECEIPT 021529	DATE 31/03/2018	TIME 13:01:35
UNIT/ZONE/BOROUGH VII	OPERATOR 76944	COUNTER	
WARD 057	SURAJIT PRAMANIK		
PARTICULARS PRIVATE HOARDING	COLLECTION CENTRE		ILLEAGIBLE
Name of Licensee KARUKRIT ADVT PVT. LTD.			
Address 13A, MADAN MOHAN TALA STREET KOLKATA - 700005			
Bill No. : 2017-2018/P03795			
Bill Date : 15/03/2018			
Bill Period : 01/04/2017 - 31/03/2018			
Unit Code : 08-01-057-031-0036			
Size/Sqft : 1200			
Premises No. : Illegible			
Street : J.B.S. HALDEN AVENUE (31)			
Location : BYEPASS METROPOLITAN			
Hoad/Description :			
LICENSE FEE FOR ADVT U/S - 203		12,000.00	
ADVERTISEMENT U/S - 204		18,000.00	
TOTAL AMOUNT PAID		RS. 30,000.00	
AMOUNT IN WORDS :		RUPEES THIRTY THOUSAND ONLY	
Mode : CHQ/DD No.	CH/DD Date	Bank Name	
DD No. 278206	28/03/2018	HDFC BANK LTD.	
Cheque/Draft is subject to realization			
N.B. : Illegible			
S.D.		S.D.	
TREASURER		SIGNATURE OF OPERATOR	



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KOLKATA MUNICIPAL CORPORATION
 Advertisement Department

5, S.N.Banerjee Road, Kolkata-700 013
 Ph. No. : (033) 2286-1000 Extn : 2801

GSTIN OF KMC 19AAALT1025G1Z6

Demand for 01/01/2017-31/03/2018

Name & Address : KARUKRIT ADVT. PVT. LTD. (A2158) 13A, MADANMOHAN TALA STREET KOLKATA 700005	Bill No. : 2017-2018P03796 15/03/2018 Bill Date : 16327 APURBA NATH SEAL Operator :
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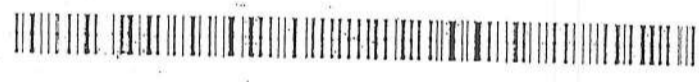
GSTIN of the recipient : 19AABCK0835F1ZR

Unit Code & Location:	Size (Sq.ft.)
UNIT CODE : 08-01-057-031-0035 BOROUGH : VI WARD NO. : 057 STREET NAME : J.B.S. HALDEN AVENUE (31) PREMISES NO. : LOCATION : E.M. BYE PASS, METROPOLITAN	1200

Current Demand Details:			
Section	SAC Code	Rate (Rs./Sq Ft.	Taxable Amount (Rs.)
LICENSE FEE FOR ADVT U/S - 203	00440406	100	1,20,000.00
ADVERTISEMENT TAX U/S - 204		150	1,80,000.00

Total Demand (Rs.): 3,00,000.00

Amount in Words: Rupees Three Lac only



If Undelivered, please return to:
 Room No. 118, CMO Building, KMC
 5, S N Banerjee Road, Kolkata 700 013

MUNICIPAL COMMISSIONER
 KOLKATA MUNICIPAL CORPORATION

GST as applicable is payable under Reverse Charge
 Note : (1) For Payment see Information on the back of the demand Notice.
 (2) For outstanding demand details contact Advertisement Department.
 This is a computer generated document therefore signature is not necessary



ANNEXURE - 'F'

-117-

Form No. O. S. 23
83-9-7-96-200.

In replying please quote the number and date of this letter.

THE CALCUTTA MUNICIPAL CORPORATION

No. Ch. V / S. 2159.

Chief Valuer & Surveyor's Department

The 16/11 Jan. 1997.

M/s. Karukrit
13A, Madan Mohantal a Street
Calcutta - 700 005.

Re : Hoarding under Sector "C" at the Southern Park of E M Bye Pass at the Premises of Metropolitan Co-operative Housing Society Limited.

Dear Sirs :

With reference to your letter No. K-M/2154/96-97 dt. 28.11.96 on the above matter, this is to inform you that Asstt. Chief Valuer & Surveyor vide his report dt. 02.01.97 informed to the undersign that the above area in question is under the jurisdiction of Calcutta Municipal Corporation.

Yours faithfully,

[Signature]
EX. ENGINEER (CIVIL)

an:

K.M

17-1-97

[Signature]
15/1/97





File
Metropolitan
Cooperative

Metropolitan Cooperative
Eastern by-Pan.



Disput
Land Record



Eastern Bye Pass.
 Metropolitan Co-operative.
 Size - 350' x 30'



Disput
Land Nerd



Eastern Bye Pass.
Metropolitan Co-operative.
Size: 350' x 30'



METROPOLITAN COOPERATIVE HOUSING SOCIETY LTD.
CANAL SOUTH ROAD, CALCUTTA-700 039

Memo.No.MCHSL/659/97-98

Dated : 29.5.97

To
The Chief Valuer and Surveyor,
The Calcutta Municipal Corporation,
5, S.N.Banerjee Road,
Calcutta-700 013

Re : Housing under Sector 'C' at the Southern
Park of E.M. Bye pass at the premises of
Metropolitan Cooperative Housing Society
Ltd.

Dear Sir,

Kindly refer to your Spl.Officer(P&D)'s letter bearing
No.Ch.V/S.466 dated 20.5.97 addressed to M/s Karukrit with a copy
to the undersigned regarding the above matter.

We fail to understand why question of ownership of the
lands of the Metropolitan Cooperative Housing Society Ltd. is being
raised at this distant date. The relevant deeds of purchases and
also the deed of partition have been verified by your Department
long ago.

The Society purchased undivided 250 bighas of land approx.
from Taki Estate by seven deeds of purchase viz. 25.11.1968, 15.2.1969,
24.4.1969, 18.6.1969, 13.6.1969, 21.2.1970 and 10.5.1969 and finally
a deed of partition was registered on 29.4.1970, covering two mouzas,
Nimakpoktan and Dhapa.

Hoarding to Karukrit has been allowed in Mouza Dhapa which
is in the Western part of DAG NO.87.

As regards Society's ownership over the said land it is
stated that seven sale deeds and one partitioned deed have already
been deposited to the Chief Valuer & Surveyor on 19.4.1988.

So after being satisfied regarding title of the Society over
the said land, the Calcutta Municipal Corporation in its M.I.C. meeting
finalised the proposal of approval of township and taking over the
roads of the Society.

...2

Recd
29/5/97



However, for speedy disposal of the assessment of the plots of the Society we submitted further one copy of partition deed in which ownership and history of the land of the Society has clearly been stated along with a xerox copy of a site plan of the area, to the Asstt. Assessor, Division XVII of the C.M.C. on 19.7.1994.

It is learnt that assessment of all the plots irrespective of undisputed and disputed members of this cooperative Society as also the plots of illegally disposed of plots by the genuine member have been completed by the Assessment Deptt.

In view of the facts stated above, any dispute of ownership of the lands of the Metropolitan Cooperative Housing Society Ltd. does not arise.

Yours faithfully,

(S.P. MITRA)
Administrator
Metropolitan Cooperative Housing Society Ltd.

Administrator
METROPOLITAN CO-OP
HOUSING SOCIETY LTD

Dated : 29.5.97

Memo.No.MCHSL/659/1/97-98

Copy forwarded to ✓ M/S Karukrit,
13A, Madan Mohantala Street,
Calcutta-700 005

- for information and necessary action.

Smit
(S.P. MITRA) 29.5.97
Administrator
METROPOLITAN CO-OP
HOUSING SOCIETY LTD



BEFORE THE NATIONAL GREEN
TRIBUNAL, EASTERN ZONE,
KOLKATA

ORIGINAL APPLICATION

NO.78/2024/EZ

IN THE MATTER OF :

An application for addition of party
and/or for intervention of the
applicant.

AND

IN THE MATTER OF :

Abhrajit Roy Chowdhury
...ORIGINAL APPLICANT
-VERSUS-

The State of West Bengal & Ors.
...RESPONDENTS

Counter - Affidavit on behalf of the
Respondent No.11 affirmed by Krishna
Kanta Saha on this 29th day of
August, 2024.



Sharmistha Ghosh,
Advocate,
Ranit Ray,
Advocate,
C/o. Fox & Mandal,
Advocates,
12, Old Post Office Street,
Kolkata - 700 001.